# Report on

# ‘Boiler Explosion at Noodle Factory’

# at Muzaffarpur, Bihar

# in compliance with the order of the

# HON’BLE NATIONAL GREEN TRIBUNAL

# Principal Bench, New Delhi

# in the matter of O.A. No. 02/2022.

**February, 2022**

**Joint Committee**
**constituted by the**
**Hon’ble National Green Tribunal**
**Principal Bench, New Delhi**
**in the matter of O.A. No. 02/2022; dated-11.01.2022.**

# -: Contents:-


| | | | |
|---|---|---|---|
| **A.** | **Report on 'Boiler Explosion at Noodle Factory at Muzaffarpur.** | | **Page No.** |
| | 1. | Background | 2-3 |
| | 2. | Constitution of the Joint Committee | 3-4 |
| | 3. | Meeting of the Committee | 4 |
| | 4. | Visit of the Committee | 5-6 |
| | 5. | About the Factory | 6-7 |
| | 6. | Statutory Status | 7-9 |
| | 7. | Facts about the Accident | 9-10 |
| | 8. | Extent of Damage | 10-13 |
| | 9. | Compensation Paid/to be Paid | 13-14 |
| | 10. | Conclusion | 14-15 |
| | 11. | Recommendations | 15-16 |
| **B.** | **List of Annexures** | | 17 |

## 1. BACKGROUND:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi took *suo moto* cognizance on a news item published in India today on 26.12.2021 titled ''7 dead in boiler explosion at noodle factory in Bihar's Muzaffarpur, probe ordered" and initiated proceedings in the matter. A notice was issued on 03.01.2022 by the Registry of the Hon'ble Tribunal to the Bihar State Pollution Control Board; Central Pollution Control Board; District Magistrate, Muzaffarpur; Director, Industries, Bihar and the project proponent to appear for a hearing on 11.01.2022.

During the hearing in the matter on 11.01.2022 the Hon'ble NGT expressed that there is a need to ascertain the cause of the incident, extent of damage to the environment and individuals, compensation paid and payable, status of compliance of environmental norms including the Manufacturing, Storage and Import of Hazardous Chemical Rules, 1989 and preventive safety measures required to be taken so that such incident are avoided in future. The suitability of the site, preparation of off-site and on-site emergency plans and holding of mock drills need to be verified. The Hon'ble Tribunal in recent past had been pleased to pass orders directing payment of compensation and taking of safety measures for prevention of such incidents due to violation of environmental norms. In view of this, a six-member joint committee was constituted by the Hon'ble Tribunal comprising MoEF&CC (Integrated Regional Office, Ranchi); CPCB; State PCB, District Magistrate, Muzaffarpur; State Disaster Management Authority and Director, Industries, Bihar for the purpose. The CPCB and the State PCB were directed to be the nodal agency for co-ordination and compliance. The joint committee was directed to meet within two weeks and undertake visit to the site and ascertain status of compliance of environmental norms and remedial

action. A copy of the order of the Hon'ble Tribunal is annexed as **Annexure-1**.

**2. CONSTITUTION OF THE JOINT COMMITTEE:**

As per directions of the Hon'ble National Green Tribunal the Member Secretary, Bihar State Pollution Control Board vide his ref. no. 93, dated-14.01.2022 requested the MoEF&CC, Integrated Regional Office, Ranchi; Member Secretary, Central Pollution Control Board, Delhi; District Magistrate, Muzaffapur; Vice-chairman, Bihar State Disaster Management Authority and Director, Industries, Department of Industries, Bihar to nominate an officer of their department for the committee. The Additional Chief Secretary, Department of Labour Resources, Govt. of Bihar was also requested to nominate the Chief Inspector of Boilers and the Chief Inspector of Labour, Govt. of Bihar to join the committee. (**Annexure-2**).

Accordingly, nominations were received from the concerned departments as detailed below:-

1. Sri Rupesh Kumar Srivastava, I.O.F.S.,
   Director Industries,
   Industries Department, Govt. of Bihar.

2. Dr. Timir Haran Mahato,
   Scientist 'D',
   Integrated Regional Office,
   Ministry of Environment, Forest and Climate Change, Ranchi.

3. Dr. G.P. Singh,
   Scientist 'D',
   Eastern Regional Directorate,
   Central Pollution Control Board,
   Kolkata.

4. Sri Jayant Raushan,
   Project Officer (HRD-CBT),
   Bihar Disaster Management Authority,
   Patna.

5. Sri Ajay Kumar,
   Additional District Magistrate,
   (Disaster Management),
   Muzaffarpur.

6. Sri Sanjay Kumar Dwivedi,
   Chief Inspector of Factories,
   Bihar.

7. Sri Kailash Prasad Singh,
   Chief Inspector of Boilers,
   Bihar.

8. Dr. Naveen Kumar,
   Board Analyst,
   Bihar State Pollution Control Board,
   Patna.

9. Sri Anjani Kumar Sinha,
   Assistant Environment Engineer,
   Bihar State Pollution Control Board,
   Patna.

10. Sri Sain Kumar,
    Regional Officer,
    Bihar State Pollution Control Board,
    Muzaffarpur.

## 3. MEETING OF THE COMMITTEE:

In compliance of the orders of the Hon'ble NGT an online meeting was convened by the Bihar State Pollution Control Board on 24.01.2022. The committee members deliberated the terms of references of the joint committee and issues involved therein. The date of visit to the industry was finalized in the meeting. A copy of the minutes of the meeting is placed as **Annexure-3.**

## 4. VISIT OF THE COMMITTEE:

In compliance of the orders of the Hon'ble Tribunal the committee visited the site on the 02nd of February, 2022. The following officials were present during the visit:-

1. Sri Alakh Kumar Sinha,
   Deputy Director, Industries,
   Industries Department, Govt. of Bihar.

2. Dr. Timir Haran Mahato,
   Scientist 'D',
   Integrated Regional Office,
   Ministry of Environment, Forest and Climate Change, Ranchi.

3. Dr. G.P. Singh,
   Scientist 'D',
   Eastern Regional Directorate,
   Central Pollution Control Board,
   Kolkata.

4. Sri Jayant Raushan,
   Project Officer (HRD-CBT),
   Bihar Disaster Management Authority,
   Patna.

5. Sri Ajay Kumar,
   Additional District Magistrate,
   (Disaster Management),
   Muzaffarpur.

6. Sri Sanjay Kumar Dwivedi,
   Chief Inspector of Factories,
   Bihar.

7. Sri Kailash Prasad Singh,
   Chief Inspector of Boilers,
   Bihar.
8. Dr. Naveen Kumar,
   Board Analyst,
   Bihar State Pollution Control Board,
   Patna.
9. Sri Anjani Kumar Sinha,

Assistant Environment Engineer,
Bihar State Pollution Control Board,
Patna.

10. Sri Sain Kumar,
Regional Officer,
Bihar State Pollution Control Board,
Muzaffarpur.

11. Sri Sanajy Kumar Pal,
Incharge-Dy. Chief Inspector of Factories,
Bihar.

12. Sri Prashant Kumar Shrivastava,
Area Manager, Industrial Area, BIADA,
Muzaffarpur.

13. Ms. Manisha,
ASDO, East,
Muzaffarpur.

The project proponent could not be contacted by the committee as neither he nor any other responsible person of the factory was available at the site.

## 5. ABOUT THE FACTORY:

M/s Anshul Snacks and Beverages Pvt. Ltd. is established at an industrial plot of Bela Industrial Area, Muzaffarpur measuring 35200 Sq.ft as an Orange category of industry engaged in production of ready to eat food products like potato chips and noodles with a production capacity of 1.5 MT/day for which the unit was granted Consent-to-Establish under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and 21 of the Air (Prevention and Control of Pollution) Act, 1981 by Bihar State Pollution Control Board vide ref. no. 200, dated-07.02.2019 with certain terms and conditions mentioned therein.

During the process of production, materials like flour, water and salt are mixed and the dough is sheeted for cutting and drying. The unit had an effluent treatment plant for treatment of waste water generated from washing of kettles, utensils and floor washing. For the purpose of drying, boiling and frying during the process, a boiler with a stream generation capacity of 3 TPH along with dust collector (cyclone) as air pollution control device (APCD) was installed at the unit. The boiler was having registration no. BR9432 under the Boilers Act,1923. The boiler was inspected by the Inspector of Boilers, Muzaffarpur Circle and certified to work with a maximum pressure of 14.5 $Kg/cm^2$ for the period of 29.05.2021 to 28.05.2022 subject to the conditions mentioned therein.

The boiler was inspected by the Inspector of Boilers, Muzaffarpur Circle on 21.10.2019, 14.02.2020, 26.05.2020 and 28.05.2021 and found working satisfactory on all the occasions. (Copy of the inspection note with enquiry report of Inspector of Boilers, Muzaffarpur is annexed as **Annexure-4**).

## 6. STATUTORY STATUS:

i. The factory was granted a license under Rules 4 to 10 of the Bihar Factories Rules, 1950 and section 6(1)(d) of the Factory Act, 1948 on 21.08.2020 by the Factory Inspection Department (Labour Resources Department), Govt. of Bihar vide registration no.- M.Z.//FCTY Grant/ 2020 /00113 valid up to 31.12.2029; to Sri Vikash Modi as Occupier of the factory. **(Annexure-5).**

ii. The unit was registered under the Boilers Act, 1923 with Registration no. BR/9432 and certified to work with maximum pressure of 14.5 Kg/cm2 for period from 29.05.2021 to 28.05.2022 as per enquiry report of the Inspector of Boilers, Muzaffarpur placed at **Annexure-4.**

iii. The unit was granted 'Consent-to-Establish' by the Bihar State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 with certain terms and conditions vide its reference no. 200, dated-07.02.20219 for establishment of a noodle/confectionery unit to manufacture noodle with a capacity of 1.5 MT/day at plot NS/06 Phase-II, Bela Industrial Area, Muzaffarpur **(Annexure-6).**

iv. The unit applied to Bihar State Pollution Control Board for 'Consent-to-Operate' under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The application for 'Consent-to-Operate (CTO)' was rejected by the Bihar State Pollution Control Board (BSPCB) due to non-submission of certificate issued by the Central Ground Water Authority for withdrawal /abstraction of groundwater. The rejection was communicated to the project proponent vide ref. no. 2107, dated-07.04.2020 by the BSPCB with a direction not to operate the unit without obtaining prior Consent-to-Operate from the Board **(Annexure-7).**

The Central Ground Water Authority, CGWB MER, Patna vide its email dated 11.02.2020 (copy annexed as **Annexure-8**) had informed the unit that the unit is located in OCS (Over Exploited / Critical / Semi Critical) categories as per ground water Resource Estimation, 2013, NOC for fresh groundwater withdrawal shall not be granted to industries located in such areas except for drinking, domestic uses and for green belts till further orders.

v. The unit being a food processing industry, was not using any hazardous chemicals listed under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

## 7. FACT ABOUT THE ACCIDENT:

At about 9:45 A.M. on the 26th of December, 2021 the incident of boiler explosion happened at M/s Anshul Snacks and Beverages Pvt. Ltd. leading to death of 7 persons and injuring equal member of people. The explosion was so severe that its sound was heard in the residential area and the neighboring village as reported to the joint committee during the site visit. However, no responsible person of the unit was present at the site during the visit, so circumstances leading to the accident of boiler could not be ascertained.

On receipt of the information a team comprising of concerned senior officials of district administration, health department, SDRF and NDRF, Fire brigade, police etc. rushed to the site and undertook rescue operations. A report of the same is annexed as **Annexure-9**.

The rescue Operation was conducted under the guidance of the District Magistrate, Muzaffapur and the Additional Collector, Disaster Management, Muzaffarpur. From the investigation done by the Inspector of Boilers on the day of accident *i.e.* 26.12.2021 and on the following day 27.12.2021 it is evident that the accident occurred due to excessive pressure in the boiler. The safety valves of the boiler remained inoperative at the maximum permissible pressure of 14.5 $Kg/cm^2$ as recorded in the certificate. It was found that the boiler got smashed due to explosion and its broken steel parts and other structures were found scattered all around within the factory premises and neighboring factory also. Steel parts of broken boiler were found scattered in the premises also on the day of site inspection of the committee. The small pieces were

found distorted, hard and colour of the surfaces also appeared blackish burnt signifying overheating. Enquiry report of the Inspector of Boiler, Muzaffarpur Circle, Muzaffarpur is placed with Annexure-4.

In accordance with the provisions of section 18 of the Boilers Act, 1923 (V of 1923), the owner of the Boiler was required to report in writing to the Inspector of Boiler, Muzaffarpur Circle, Muzaffarpur about the accident within twenty-four hours of the accident. Such report was to contain a true description of the nature of the accident and of the injury caused thereby to the boiler or to any person with sufficient details to enable the Inspector of Boilers to judge the gravity of the accident. For violation of this and permitting the use of Boiler at a pressure higher than the maximum permissible limit of 14.5Kg/cm$^2$, a case has been lodged under section 24€ of the Boiler Act, 1923 by the Inspector of Boilers, Muzaffarpur Circle, Muzaffarpur in the court of the Chief Judicial Magistrate, Muzaffarpur. A copy of the petition of complaint is annexed as **Annexure-10**.

An inspection was also made by the Inspector of Factory, Muzaffarpur Circle, Muzaffarpur on 26.12.2021, the inspection report of which is annexed as **Annexure-11.** Based on the inspection report a complaint case has been filed u/s 88 and 96 of the Bihar Factories Act, 1948 and Rule 96 of the Bihar Factory Rules, 1950.

## 8. EXTENT OF DAMAGE:

i. As per the information received from the district administration Seven (7) people as detailed below had lost their lives due to the accident:-

| Sl. No. | Name of the dead person | Name of Father/ Husband | Gender | Age | Address | Circle | Name of the District |
|---|---|---|---|---|---|---|---|
| *1* | *2* | *3* | *4* | *5* | *6* | *7* | *8* |
| 1. | Om Prakash Rai | Paras Rai | Male | 36 | Vill-Rakhaut, P.S.-Shikarpur | Narkatiaganj | West Champaran |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| 2. | Vinod Rai | Lakhvindar Rai | Male | 36 | Vill-Salha | Mushari | Muzaffarpur |
| 3. | Sandeep Kumar | Ram Naresh Singh | Male | 33 | Vill-Chhapra Megh | Mushari | Muzaffarpur |
| 4. | Amarnath Shah | Shankar Shah | Male | 31 | Vill+PO-Pilakhi | Muraul | Muzaffarpur |
| 5. | Meyan Sahni | Chirkut Sahni | Male | 47 | Vill-Dhobana | Narkatiaganj | West Champaran |
| 6. | Ajit Kumar | Vijay Rai | Male | 21 | Vill+PO-Jamharuan | Kurhani | Muzaffarpur |
| 7. | Lallan Yadav | Chandeshwar Yadav | Male | 48 | Vill-Khajuhan, Devpura | Ekma | Saran/ Chapra |

ii. Seven (7) people suffered injuries due to the accident and were hospitalized at SKMCH, Muzaffarpur.

| **Sl. No.** | **Name of the injured person** | **Name of Father/ Husband** | **Gender** | **Age** | **Address** | **Circle** | **Name of the District** |
|---|---|---|---|---|---|---|---|
| *1* | *2* | *3* | *4* | *5* | *6* | *7* | *8* |
| 1. | Vivek Kumar Sada | Suresh Sada | Male | 22 | Balua | Harlakhi | Madhubani |
| 2. | Satyam Kumar | Suresh Singh | Male | 20 | Nagar Thana sector | Sheohar | Sheohar |
| 3. | Sanjeev Kumar | Vijay Shah | Male | 21 | Navtola | Baso Patti | Madhubani |
| 4. | Mahadeo Kumar Sada | Dhyani Sada | Male | 22 | Baluhan | Harlakhi | Madhubani |
| 5. | Vishal Kumar | Hareram Rai | Male | 18 | Vill-Narkatiaganj | Narkatiaganj | West Champaran |
| 6. | Kundan Kumar | Shubham Paswan | Male | 25 | Mushari | Mushari | Muzaffarpur |
| 7. | Deepesh Kumar | Shivjee Bhagat | Male | 18 | Khadi Bhandar, Mithanpura | Mushari | Muzaffarpur |

iii. The following three (03) persons suffered minor injuries and were discharged after treatment from the Sadar Hospital, Muzaffarpur (Collectorate Muzaffapur, ref. no. 165, dated-28.02.2022 and Sadar Hospital, Muzaffarpur ref. no.146, dated-28.02.2022, **Annexure-14**) :-

| Sl. No. | Name of the injured person | Name of Father/ Husband | Gender | Age | Address | Circle | Name of the District |
|---|---|---|---|---|---|---|---|
| *1* | *2* | *3* | *4* | *5* | *6* | *7* | *8* |
| 1. | Pankaj Kumar | Ramchandra Thakur | Male | 22 | Mathurapur | Sakara | Muzaffarpur |
| 2. | Jyoti Kumari | Raju Mahto | Female | 35 | Manikpur | Mushari | Muzaffarpur |
| 3. | Savita Devi | Santosh Kumar | Female | 40 | Taraira | Mushari | Muzaffarpur |

iv. The committee observed damage to the structures of the factory and neighboring industrial units.

v. As far as environmental issues are concerned there was no visible damage to the environment including air, water and soil noticed by the joint committee on the day of the site visit. However, the unit was operating without a valid consent to operate from the Bihar State Pollution Control Board causing damage to the environment for which an Environmental Compensation of Rs. 39,25,000/- (39.25 lakh) has been imposed on the unit by the Bihar State Pollution Control Board for which a proposed direction under section 5 of the Environment (Protection) Act, 1986 has been issued to the unit vide ref. no. 41, dated-07.01.2022. A copy of the same is annexed as **Annexure-12**. The same was returned by the Department of Post to the Board on 19.01.2022 with a note 'Always door lock after blasting'. The Board published this notice through local dailies on 26.02.2022, a copy of which is annexed as **Annexure-15**.

A complaint case also has been filed by the Bihar State Pollution control Board in the court of the Hon'ble CJM, Muzaffarpur on 04.01.2022 under section 44 of the Water (Prevention and Control of Pollution) Act, 1974, under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and

under section 15 of the Environment (Protection) Act, 1986, A Copy of the complaint petition is annexed as **Annexure-13**.

## 9. COMPENSATION PAID / TO BE PAID.

i. An ex-gratia compensation of Rs. 4,00,000/- (Four lakh) only was paid to the heirs of the six deceased persons by the local district administration. The case of remaining one deceased, Late Lallan Yadav, S/O- Sri Chandeshwar Yadav, Vill- Khajuan, Devpura, Block- Ekma, District- Saran is under process for payment of ex-gratia compensation.

ii. The payment of ex-gratia to the hospitalized injured persons at the rate of Rs.12,700/- each are being processed by respective districts and blocks.

iii. No compensation is paid to the three (03) other injured persons with minor injuries and discharged without hospitalization.

iv. For payment of compensation to heirs of the deceased and the injured through Prime Ministers National Relief Fund (PMNRF), required documents are being uploaded by the district administration on the concerned portal http://exgratia.nic.in.

The PMO has approved a compensation of Rs. 2 lakh for each deceased and Rs. 50,000/- for the hospitalized injured persons in the case for which further action is being taken by the district authorities.

v. As per orders dated 11.01.2022 of the Hon'ble NGT in the matter, payment of compensation to the heirs of the deceased at the rate of Rs. 15,00,000/- (Fifteen lakh) (in respect of each deceased), Rs. 2,00,000/- (Two lakh) each to seriously injured

victims and Rs. 50,000/- (Fifty thousand) each to other injured are still to be made by the District Administration, Muzaffarpur.

## 10. CONCLUSION :-

Based on the information received from the different stakeholders, examination of records, discussion and site visit of the joint committee it is concluded that the accident occurred at the site of the factory M/s Anshul Snacks and Beverages Pvt. Ltd., Bela Industrial Area, Phase-II, Bela, Muzaffarpur on 26.12.2021 at about 9:45 A.M. due to explosion of the boiler installed and being operated by the unit due to excessive pressure higher than the permissible limit and non-operation of safety valves.

The accident took the life of seven persons and other seven persons were injured and provided treatment at Sri Krishna Medical College and Hospital, Muzaffarpur / Sadar Hospital, Muzaffarpur. The rescue and evacuation operation during the accident was promptly carried out by the district administration under the guidance of the Additional District Magistrate, Disaster Management, Muzaffarpur with the help of Police, Health, Fire Brigade, Municipal Corporation; team of SDRF and others.

An ex-gratia compensation of Rs. 4,00,000/- (Four lakh) each was paid by the district administration of Muzaffarpur to the heirs of the six deceased belonging to the district of Muzaffarpur and the case of remaining one was referred to the district of Saran, (namely, Late Lallan Yadav S/O Sri Chandeshwar Yadav), to which the deceased belonged for payment of compensation. An amount of Rs. 12,700/- only are under process to be paid as compensation to the injured. Compensation as directed by the Hon'ble Tribunal vide its

order dated 11.01.2022 at the rate of Rs. 15 lakh in respect of each deceased; Rs. 2 lakh to seriously injured and Rs. 50,000/- each to other injured are still to be paid.

In light of the above, the committee is of the view that the accident had occurred due to non-adherence to the Standard Operating Procedures (SOP) and safety protocols by the proponent with special reference to the operation of boiler. Even the statutory obligations were not being followed by the unit.

**11. <u>Recommendations of the committee to avoid such incidence in future:-</u>**

Following preventive measures may be taken by the concerned to avoid recurrence of such incidents in future:-

i. Standard Operating Procedures (SOP) with Monitoring Protocols and check-list may be prepared and strict adherence to the same must be ensured.

ii. Safety audit of the all such units be done strictly at prescribed intervals.

iii. Frequency of inspection of boilers by statutory authorities may be increased.

iv. Use of personal protective equipments by all the workers of the factories be ensured.

v. A display board be installed at all such factories showing status of all statutory compliances.

vi. Regular training of workforce should be ensured.

vii. Regular awareness programme shall be conducted for the workers and other employees as well.

viii. House-keeping protocol should be followed strictly.

ix. Mock-drills for emergency response to be conducted at regular intervals.

x. Suitable space for such type of industries to be left between two adjacent industrial units. Residential and other activities should not be allowed in the vicinity of industrial area or clusters.

| | | | |
|---|---|---|---|
| (K.P. Singh)<br>Chief Inspector<br>of Boilers,<br>Bihar. | (S.K. Dwivedi)<br>Chief Inspector of<br>Factories,<br>Bihar. | (Ajay Kumar)<br>Additional District<br>Magistrate,<br>Muzaffarpur. | (R.K. Srivastava)<br>Director,<br>Industries,<br>Bihar. |
| (Naveen Kumar)<br>Board Analyst,<br>BSPCB,<br>Patna. | (G.P. Singh)<br>Scientist, 'D',<br>E.R.D, CPCB,<br>Kolkata. | (T.H. Mahato)<br>Scientist, 'D,<br>R.O., MoEF&CC,<br>Ranchi. | (S.Chandrasekar)<br>Member Secretary<br>BSPCB,<br>Patna. |
| ( Jayant Raushan)<br>Project Officer<br>(HRD-CBT).<br>BSDMA, Patna | | | |

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| (Naveen Kumar)<br>Board Analyst,<br>BSPCB,<br>Patna. | (G.P. Singh)<br>Scientist, 'D',<br>E.R.D, CPCB,<br>Kolkata. | (T.H. Mahato)<br>Scientist, 'D,<br>R.O., MoEF&CC,<br>Ranchi. | (S.Chandrasekar)<br>Member Secretary<br>BSPCB.<br>Patna. |

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Project Officer
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| | | | |
|---|---|---|---|
| 4.3.2022 | 4/3/2022 | 4/3/22 | 4/3/2022 |
| (K.P. Singh)<br>Chief Inspector of Boilers,<br>Bihar. | (S.K. Dwivedi)<br>Chief Inspector of Factories,<br>Bihar. | (Ajay Kumar)<br>Additional District Magistrate,<br>Muzaffarpur. | (R.K. Srivastava)<br>Director,<br>Industries,<br>Bihar. |
| 04/03/22 | 04.3.22 | | 04/3/22 |
| (Naveen Kumar)<br>Board Analyst,<br>BSPCB,<br>Patna. | (G.P. Singh)<br>Scientist, 'D',<br>E.R.D, CPCB,<br>Kolkata. | (T.H. Mahato)<br>Scientist, 'D,<br>R.O., MoEF&CC,<br>Ranchi. | (S.Chandrasekar)<br>Member Secretary<br>BSPCB,<br>Patna. |

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| | | | |
|---|---|---|---|
| 4.3.2022<br>(K.P. Singh)<br>Chief Inspector of Boilers,<br>Bihar. | 4/3/2022<br>(S.K. Dwivedi)<br>Chief Inspector of Factories,<br>Bihar. | 4/3/22<br>(Ajay Kumar)<br>Additional District Magistrate,<br>Muzaffarpur. | 4/3/2022<br>(R.K. Srivastava)<br>Director,<br>Industries,<br>Bihar. |
| 04/03/22<br>(Naveen Kumar)<br>Board Analyst,<br>BSPCB,<br>Patna. | (G.P. Singh)<br>Scientist, 'D',<br>E.R.D, CPCB,<br>Kolkata. | (T.H. Mahato)<br>Scientist, 'D,<br>R.O., MoEF&CC,<br>Ranchi. | 04/3/22<br>(S.Chandrasekar)<br>Member Secretary<br>BSPCB,<br>Patna. |

Jayant
4/3/22
( Jayant Raushan)
Project Officer
(HRD-CBT).
BSDMA, Patna

## List of Annexures

| | | |
|---|---|---|
| Annexure-1 | : | Orders of the Hon'ble NGT in the matter of O.A. No. 02/2022 dated 11.01.2022. |
| Annexure-2 | : | Bihar State Pollution Control Board letter no. 93, dated-14.01.2022 regarding Constitution of the Committee. |
| Annexure-3 | : | Minutes of the meeting of the Joint Committee held on 24.01.2022. |
| Annexure-4 | : | Enquiry report with inspection note of Inspector of Boilers, Muzaffarpur. |
| Annexure-5 | | Factory license issued by the Factory Inspection Department, Govt. of Bihar. |
| Annexure-6 | : | Consent To Establish (CTE) issued by the Bihar State Pollution Control Board. |
| Annexure-7 | : | Bihar State Pollution Control Board letter no. 2107, dated-07.04.2020. (Rejection of CTO Application) |
| Annexure-8 | : | E-mail dated 11.02.2020 of R.D., C.G.W.A, M.E.R., Patna to the proponent regarding refusal of NOC for withdrawal of groundwater. |
| Annexure-9 | : | Letter no. 24, dated-10.01.2022 of Collectorate, Muzaffarpur regarding accident. |
| Annexure-10 | : | Petition of complaint by the Inspector of Boilers, Muzaffarpur Circle, Muzaffarpur in the Court of the Chief Judicial Magistrate, Muzaffarpur. |
| Annexure-11 | : | Enquiry report of Inspector of Factories. |
| Annexure-12 | : | Copy of Proposed Direction for Environmental Compensation (EC) issued by BSPCB. |
| Annexure-13 | : | Copy of complaint case filed by the Bihar State Pollution Control Board. |
| Annexure-14 | : | List of injured persons. |
| Annexure-15 | : | Notice published by BSPCB in Newspapers regarding imposition of environmental compensation against the unit. |
| Annexure-16 | : | Photographs of the site during the visit of the Joint Committee. |

**Annexure-1**

Item No. 01 (Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 02/2022

In re : News item published in India Today dated 26.12.2021 titled **"7 dead in boiler explosion at noodle factory in Bihar's Muzaffarpur, probe ordered"**

Date of hearing: 11.01.2022

**CORAM:** **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
**HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER**
**HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER**
**HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

Respondent: Mr. S.Chandrasekar, Member Secretary, Bihar State PCB
Ms. Soni Singh, Advocate for CPCB

**ORDER**

1. Proceedings have been initiated based on media report[1] that seven persons died and four sustained injury after a boiler explosion in the factory of the project proponent in Bela Industrial area, Phase-II, Muzaffarpur, Bihar. The Registry issued a notice dated 03.01.2022 to the State PCB, CPCB, District Magistrate, Director, Industries, Bihar and the project proponent for today's hearing.

2. Accordingly, CPCB and State PCB have entered appearance. The State PCB has filed a copy of complaint filed before the jurisdictional CJM against M/s Anshul Snacks and Beverages Pvt. Ltd (the PP) alleging violation of the Water (Prevention and Control of Pollution) Act, 1974, the

[1] Dated 26.12.2021 published in India Today titled "7 dead in boiler explosion at noodle factory in Bihar's Muzaffarpur, probe ordered"

Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 in operating the factory without 'consent to operate'.

3. We have considered the matter. As per the principle of 'Absolute Liability,' laid down in *M.C Mehta v. UoI and Ors*[2], the Project Proponent (PP) is liable to compensate the environment and the heirs of the deceased and the injured and adopt safety norms to prevent such incidents in future. Thus, there is need to ascertain the cause of the incident, extent of damage to the environment and individuals, compensation paid and payable, status of compliance of environmental norms including the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and preventive safety measures required to be taken so that such incidents are avoided in future. The suitability of the site, preparation of off-site and on-site emergency plans and holding of mock drills need to be verified.

4. The Tribunal has come across several industrial accidents in recent past resulting in deaths and injuries due to violation of environmental norms. After verification of facts, the Tribunal has directed payment of compensation and taking of safety measures to prevent such incidents.

5. In view of above, we constitute a six-member joint Committee comprising MoEF&CC (Integrated Regional Office, Ranchi), CPCB, State PCB, District Magistrate, Muzaffarpur, State Disaster Management Authority and Director, Industries, Bihar for the purpose. The CPCB and the State PCB will be the nodal agency for coordination and compliance.

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[2] 1987) 1 SCC 395

The joint Committee may meet within two weeks and undertake visit to the site and ascertain status of compliance of environmental norms and remedial action. The joint Committee will be free to co-opt any other expert-institution and coordinate with any other concerned Department. The joint Committee may also interact with the stakeholders, including the PP. Earlier reports on the subject on the website of CPCB may also be looked into. The heirs of the deceased may be paid compensation at the rate of Rs. 15 lakhs (in respect of each deceased) and seriously injured victims (those who have been hospitalized) be paid compensation at the rate of Rs.2 lakh each and other injured (not hospitalized) at the rate of Rs. 50,000/- each. The District Magistrate may ensure recovery of such compensation from the project proponent. The project proponent is at liberty to move this Tribunal, if aggrieved. The Committee may give its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 19.04.2022.

A copy of this order be forwarded to the MoEF&CC (Integrated Regional Office, Ranchi), CPCB, State PCB, District Magistrate, Muzaffarpur, State Disaster Management Authority, Bihar and the Director, Industries, Bihar, by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Saibal Dasgupta, EM

January 11, 2022
Original Application No. 02/2022
AB

BIHAR

# बिहार राज्य प्रदूषण नियंत्रण पर्षद्

परिवेश भवन, एन.एस.बी.-२, पाटलिपुत्र औद्योगिक क्षेत्र
पो०-सदाकत आश्रम, पाटलिपुत्र, पटना-800 010
ई-मेल-msbspcb-bih@gov.in वेबसाईट- http://bspcb.bihar.gov.in

पत्रांकः 93. पटना, दिनांकः 14.01.2022

प्रेषक,

एस. चन्द्रशेखर, भा.व.से.
सदस्य-सचिव।

सेवा में,

1. वन उप-महानिदेशक,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
समेकित क्षेत्रीय कार्यालय,
बंगलो सं0- 2, श्यामली कलोनी,
राँची - 834002, झारखंड।

2. सदस्य-सचिव,
केन्दीय प्रदूषण नियंत्रण बोर्ड,
'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.

3. जिला पदाधिकारी, मुजफ्फरपुर,
जिला- मुजफ्फरपुर।

4. उपाध्यक्ष,
राज्य आपदा प्रबंधन प्राधिकरण,
द्वितीय तल, पंत भवन,
बेली रोड, पटना - 800001.

5. निदेशक,
उद्योग विभाग, बिहार सरकार,
विकास भवन, पटना।

विषयः **O.A. No.- 02/2022** इंडिया टुडे में दिनांकः 26.12.2021 को प्रकाशित खबर - '' बिहार के मुजफ्फरपुर के नुडल्स फैक्ट्री में ब्यॉलर फटने से सात लोगों की मौत की खबर पर माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली द्वारा ली गई संज्ञान में पारित आदेश दिनांकः 11.01.2022 के अनुपालन के संबंध में।

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि विषयांकित वाद की सुनवाई के दौरान माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली द्वारा 'इंडिया टुडे में दिनांकः 26.12.2021 को प्रकाशित खबर - ''बिहार के मुजफ्फरपुर जिले के नुडल्स फैक्ट्री में ब्यॉलर फटने से सात लोगों की मौत की खबर पर संज्ञान लेते हुए दिनांकः 11.01.2022 को सुनवाई के दौरान अंतरिम आदेश पारित करते हुए दुर्घटना के कारण, व्यक्तियों एवं पर्यावरण को हुई क्षति, व्यक्तियों को भुगतान किये गये एवं भुगतान करने वाले क्षतिपूर्ति की स्थिती, पर्यावरण मानदण्डों की अनुपालन की स्थिती तथा सुरक्षा व्यवस्था को अपनाने की स्थिती का स्थल जाँच, मृत के आश्रितों को

मुआवजा भुगतान करने तथा भविष्य में ऐसी दुर्घटनाओं को रोकने के लिए सुरक्षात्मक उपाय करने हेतु निम्न सदस्यों की छः सदस्यी संयुक्त समिति का गठन किया गया है:–

1. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, राँची के एकीकृत क्षेत्रीय कार्यालय, राँची।
2. केन्दीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
3. बिहार राज्य प्रदूषण नियंत्रण पर्षद्, पटना।
4. जिलाधिकारी, मुजफ्फरपुर, जिला– मुजफ्फरपुर।
5. राज्य आपदा प्रबंधन प्राधिकरण, बिहार।
6. निदेशक, उद्योग विभाग, बिहार।

माननीय राष्ट्रीय हरित अधिकरण ने संयुक्त समिति को आदेश में उल्लेखित बिन्दुओं पर जाँच कर दो महीना के अन्दर एन.जी.टी. के न्यायिक ई0 मेल– ngt@gov.in पर रिर्पोट दाखिल करने का निर्देश दिया गया है।

ज्ञातव्य है कि विषयांकित मामले में माननीय राष्ट्रीय हरित अधिकरण द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य प्रदूषण नियंत्रण पर्षद् को समन्वय, सहायता एवं अनुपालन करने के लिए **नोडल एजेंसी** के रूप में कार्य करने का निर्देश दिया है। पर्षद् द्वारा इस हेतू डा. नवीन कुमार, पर्षद् विश्लेषक, केन्द्रीय प्रयोगशाला, बिहार राज्य पदूषण नियंत्रण पर्षद्, पटना (मो0 नं0 9431425760) को **नोडल पदाधिकारी** के रूप में नामित किया गया है।

अतः अनुरोध है कि माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित **आदेश (संलग्न)** के अनुपालनार्थ **दो सप्ताह** के भीतर जाँच की कार्रवाई प्रारंभ करने की कृपा की जाय तथा अपने विभाग से उक्त गठित समिति हेतू नामित पदाधिकारी का नाम, मोबाईल नं0 एवं ई–मेल से संबंधित सूचना अधोहस्ताक्षरी को उपलब्ध कराने की कृपा की जाय।

विषयांकित मामला सुनवाई हेतू दिनांकः **19.04.2022** को सूचीबद्ध है।

कृपया इसे सर्वोच्च प्राथमिकता देंगे।

अनुलग्नकः यथो0।

विश्वासभाजन

ह0/–
(एस. चन्द्रशेखर)
सदस्य–सचिव

ज्ञापांकः 93.
प्रतिलिपिः–

पटना, दिनांकः 14.01.2022

i. अपर मुख्य सचिव, श्रम संसाधन विभाग, बिहार सरकार, पटना को सादर सूचनार्थ एवं आवश्यक कार्रवाई हेतू समर्पित। अनुरोध है कि इस समिति में शामिल होने के लिए भवदीय स्तर से श्रम संसाधन विभाग, Chief Inspector of Boiler एवं Chief Inspector of Labour को प्राधिकृत करने की कृपया किया जाय।

ii. डा. नवीन कुमार, पर्षद् विश्लेषक, केन्द्रीय प्रयोगशाला, बिहार राज्य पदूषण नियंत्रण पर्षद्, पटना को आदेश की छायाप्रति संलग्न करते हुए निदेश दिया जाता है कि विषयांकित मामले के संदर्भ में सभी संबंधित से सम्वय स्थापित कर अग्रतर कार्रवाई सुनिश्चित करना चाहेंगे। अनुलग्नकः यथो0।

विश्वासभाजन

14/1/22

(एस. चन्द्रशेखर)
सदस्य–सचिव

**Annexure-3**

**Minutes of the Joint Committee constituted by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 02/2022 regarding 'Boiler explosion at a noodle factory at Muzaffarpur, Bihar' held through Video Conferencing on 24.01.2022 at 11:30 am.**

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has initiated proceedings based on media reports that seven persons died and four sustained injury after a boiler explosion in the factory of the project proponent in Bela Industrial Area, Phase-II, Muzaffarpur, Bihar. The Hon'ble Tribunal vide its order dated-11.01.2022 in the matter has constituted a six-member Joint Committee comprising Ministry of Environment, Forest & Climate Change, Govt. of India (integrated Regional Officer, Ranchi); Central Pollution Control Board; State Pollution Control Board; District Magistrate, Muzaffarpur; State Disaster Management Authority and Director, Industries, Bihar. The committee is allowed to co-opt any other expert institution and co-ordinate with any other concerned department.

Bihar State Pollution Control Board being the nodal agency for co-ordination and compliance as per the said orders the Hon'ble NGT informed all the members for compliance and also the Additional Chief Secretary, Labour Resources Department, Govt. of Bihar to nominate the Chief Inspector of Boilers and the Chief Inspector of Labour, Bihar for this committee vide its ref. no. 93, dated-14.01.2022.

Accordingly, an online meeting of the committee was held on Monday, the 24th of January, 2022 at 11:30 am under the chairmanship of the Member Secretary, Bihar State Pollution Control Board. The following officials were present in the meeting:-

1. Sri S.Chandrasekar, Member Secretary, BSPCB, Patna;
2. Sri Rupesh Kumar Srivastava, Director, Industries, Govt. of Bihar;
3. Sri T.H. Mahato, Scientist-'D', Integrated R.O. MoEF&CC, Ranchi;
4. Sri G.P. Singh, Sc.-'D',CPCB, Eastern Regional Directorate, Kolkata;
5. Sri Jayant Raushan, Project Officer (HRD-CBT). Bihar State Disaster Management Authority, Patna;
6. Sri Ajay Kumar, ADM (Disaster Management), Muzaffarpur;
7. Sri Sanjay Kumar Dwivedi, Chief Inspector of Factories, Bihar;
8. Sri Kailash Prasad Singh, Chief Inspector of Boilers, Bihar;
9. Dr. Naveen Kumar, Board Analyst, BSPCB, Patna;
10. Sri Anjani Kumar Singh, AEE, BSPCB, Patna; and
11. Sri Sain Kumar, Regional Officer, BSPCB, Muzaffarpur.

The Member Secretary, BSPCB welcomed the officials participating in the meeting and briefed about the orders of the Hon'ble NGT. It was informed that as per orders of the Hon'ble Tribunal there is a need to ascertain the cause of the incident, extent of damage to the environment and individuals, compensation paid and payable, status of compliance of environmental norms including the Manufacuture, Storage and Import of Hazardous Chemical Rules, 1989 and preventive safety measures required to be taken so that such incidents are avoided in future. The suitability of the site, preparation of off-site and on-site emergency plants and holding of mock drills also need to be verified. It was also informed that as per order of the Tribunal the heirs of the deceased may be paid compensation at the rate of Rs. 15 Lakh (in respect of each deceased) and seriously injured victims be paid compensation at the rate of Rs. 02 Lakh each and other injured (not hospitalized) at the rate of Rs. 50,000/- each.

The Additional District Magistrate (Disaster Management), Muzaffarpur has informed the committee that as per provisions of the State Government compensation of Rs. 04 Lakh has been paid to the heirs of the seven deceased and Rs. 12,700/- to each of the other seven injured persons. Details have also been placed in PM portal and further instructions are awaited from them in the matter.

Bihar State Disaster Management Authority informed that an inspection of the unit was made by them of which report has been prepared and under consideration of the authority for approval.

Sri G.P. Singh of CPCB, ERD, Kolkata enquired about the periodicity of inspection of boilers by the concerned authorities. It was informed by the Chief Inspector of Boilers, Bihar that the unit was last inspected on May, 2021 and the Boiler of the unit was found in order.

It was further informed by the Bihar State Pollution Control Board that the unit was granted Consent-to-Establish by the Board in February, 2019 for establishment of a food processing unit at the said site but the 'Consent-to-Operate' application of the unit was rejected due to non-submission of required documents and the unit was directed not to operate without obtaining prior consent from the Board vide its ref. no. 2107, dated-07.04.2020. The Board has filed a complaint case against the project proponent in the Court of Hon'ble CJM, Muzaffapur on 04.01.2022 for non-compliance and proposed to impose environmental compensation of Rs. 39,25,000/- vide ref. no. 41, dated-07.01.2022.

(83)

After deliberations over the subject it was decided by the committee that:-

1. A visit of the committee to the site for physical inspection will be made on Wednesday, the 02nd of February, 2022 at 12:00 pm;
2. The Chief Inspector of Boilers, Bihar will provide a copy of all the inspection reports of the unit done earlier;
3. Bihar State Disaster Management Authority will provide a copy of the inspection report of the unit; and
4. ERD, CPCB, Kolkata will provide a copy of the earlier such reports of CPCB.

The meeting ended with a vote of thanks to all the participants.

Sd/-
(S.Chandrasekar)
Member Secretary.

Memo no. 183. Patna, dated- 24-01-2022

Copy to forwarded: All the concerned for information and necessary action.

24/1/22
(S.Chandrasekar)
Member Secretary.

**Enquiry Report of Occurrence of accident to Boiler on 26.12.2021 under the Boilers Act,1923(V of 1923) within the premises of M/S Anshul Snacks and Beverages Pvt. Ltd., Bela Industrial Area, P.O. & P.S.- Bela, Dist-Muzaffarpur 842005**

Date of Enquiry - 26.12.2021 and 27.12.2021

On being communicated by Shri Sandeep Bhaskar of local daily Hindustan Newspaper on 26.12.2021 about occurrence of accident to boiler within the premises of M/S Anshul Snacks and Beverages Pvt. Ltd., Bela Industrial Area, P.O. & P.S.- Bela, Dist-Muzaffarpur , I, Kailash Prasad Singh, Inspector of Boilers, Muzaffarpur Circle, Muzaffarpur immediately proceeded to the place of occurrence to investigate the accident as per Rule 20 of Bihar Boilers Rules, 1936. As per office record, Boiler Registration No is BR/9432 and Owner of the Boiler is Shri Vikash Modi. The owner nor his any employee was there to say anything about the circumstances leading to accident to boiler. However, the factory was heavily guarded by the Police-forces and Rescue Personnel. During inestigation, it was found that the boilerdue to accident on 26.12.2021 was smashed and its broken steel parts and structures scattered alround within the factory premises and some of the parts in the neighbouring factories also. The factory was visited again on 27.12.2021 and this day also, the owner or his representative was not present there. People non-related with the factory standing outside the factory gate told about the death of six(6) and injured six(6) persons (List enclosed as Annexure 1). Broken Boiler steel parts randomly were examined for their shape, distortion, bending and thinning and parts remaining exposed to fire were caused indentation with centre-punch applying hammer blow at places and found them to become hard compared to as in the original. The Colour of the surfaces also appeared blackish burnt signifying overheating there.

The Boiler assigned Registration No. BR/9432 upon receipt of owner's online application and fee dated 24.05.2021 was inspected and certificated to be worked at a maximum pressure of 14.5 kg/cm² for the period from 29.5.21 to 28.5.22. The certificate was subject to the conditions on Reverse of Form VI. Thus, about 7 months of usable certification period had already elapsed prior to occurrence of accident to the boiler.

- In accordance with the provision of section 18 of the Boilers Act, 1923(V o 1923), the owner of Boiler Registration No. BR/9432, Shri Vikash Modi wa required to report in writing to the Inspector of Boilers, Muzaffarpur Circl Muzaffarpur about the accident to boiler within twenty-four hours of t accident. Such report was to contain a true description of the nature of

accident and of the inquiry caused thereby to the boiler or to any person and sufficient details to enable the Inspector of Boilers to judge the gravity of the accident. By not complying with the aforesaid provision of the Boilers Act, 1923, Shri Vikash Modi, owner of M/S Anshul Snacks and Beverages Pvt Ltd., Bela Industrial Area, P.O.&P.S.- Bela, Dist- Muzaffarpur has contravened the provision of Section 18 of the Boilers Act,1923 (V of 1923) and as such Shri Vikash Modi is liable to legal action under Section 24(d) of the Boiler Act, 1923(V of 1923).

- In accordance with the provision of Section 6(d) of the Boilers Act,1923 (V of 1923), the owner of Boiler Registration No. BR/9432, Shri Vikash Modi was not to use the boiler at a pressure higher than the maximum pressure (14.5 kg/cm²) recorded in the certificate for use of a boiler. From the investigation it is evident that the accident occurred is due to excessive pressure in the boiler. This is possible when the safety valves are inoperative. By tempering with safety valves of the boiler so as to render them inoperative at maximum pressure (14.5 kg/cm²) recorded in certificate for use of Boiler Registration No. BR/9432, Shri Vikash Modi, owner of M/S Anshul Snacks and Beverages Pvt Ltd, Bela Industrial Area, P.O.&P.S.- Bela, Dist- Muzaffarpur has contravened the provision of Section 6(d) of the Boilers Act, 1923(V of 1923) and such Shri Vikash Modi is liable to legal action under Section 24(e) of the Boilers Act,1923(Vof 1923).

28-12-2022

(Kailash Prasad Singh)
Inspector of Boilers,
Muzaffarpur
Circle, Muzaffarpur.

परिशिष्ट-

Inspectors Note of Inspection prior to occurance of accident on 26.12.2021 in respect of Boiler Registration No-BR/9432 belonging to M/S Ansul Snacks and Beverages Pvt. Ltd, Bela Industrial Area, Po+Ps- Bela, Dist-Muzaffarpur-842005(Bihar)

## INSPECTION NOTES

21.10.19 Hydraulically tested to a pressure of 21.75 kg/cm²(g) and found satisfactory. Inspected after draining out all water and found in order. PO issued. Boiler to be offered for witnessing steam Test within validation period of PO issued. 21.10.19

14.2.2020 Tested under steam and found satisfactory. Both of the safety valves effeciently relieved of accumulated steam. Following were noted.

Location of safety valve (viewed from front of boiler)

| | Front valve | Rear valve |
|---|---|---|
| Blow off pressure (in kg/cm²(g)) | ---- 14.5 | 15.2 |
| closing down pressure (in kg/cm²(g)) | ---- 13.8 | 14.5 |
| Accumulation of Pressure (%) | $= \frac{14.5-13.8}{14.5} \times 100 = 4.82\%$ ok. | $= \frac{15.2-14.5}{15.2} \times 100 = 4.60\%$ ok. |

26.5.2020 Hydraulically tested to a pressure of 21.75 kg/cm²(g) and found ok. PO issued 26.5.

28.5.2021 Hydraulically tested to a pressure of 21.75 kg/cm²(g) and found satisfactory. Inspected after draining out water found in order. PO issued 28.5.2021

Above Inspection were carried out on reciept of Application with fee from the owner through online system.

संख्या– बी0 आर0 / 19 / 2022
बिहार सरकार
कार्यालय, मुख्य वाष्पित्र निरीक्षक, बिहार, पटना।

प्रेषक,

श्री कैलाश प्रसाद सिंह
मुख्य वाष्पित्र निरीक्षक,
बिहार, पटना।

सेवा में,

सदस्य सचिव,
बिहार स्टेट पॉल्यूशन कंट्रोल बोर्ड,
परिवेश भवन, पाटलिपुत्रा इंडस्ट्रीयल एरिया,
पाटलिपुत्रा, पटना–800010

पटना, दिनांक– 01-02-2022

विषय– Mecting of Joint Committee Constituted as orders of the Hon'ble NGT. Principal Bench, New Delhi in the matter of O.A. No.02/2022 dated-11.01.2022

प्रसंग– आपका कार्यालय ज्ञापांक– 143 पटना, दिनांक– 18. 01. 2022 एवं कार्यालय ज्ञापांक–183 पटना दिनांक–24.01.2022।

महाशय,

उपर्युक्त विषयक प्रसांगिक पत्र के द्वारा मांगी गयी यथावांछित विवरण भवदीय के आवश्कतार्थ इस पत्र के साथ संलग्न है।

(1) जिलाधिकारी, मुजफ्फरपुर के निदेश आलोक में उपरोक्त विषय से सबंधित प्रतिवेदन जो वरीय उपसमाहर्त्ता जिला सामान्य प्रशाखा, मुजफ्फरपुर को इस कार्यालय के पत्रांक–एम0आर0 / 01 / 2022 मुजफ्फरपुर दिनांक–08.01.2022 के द्वारा प्रेषित की जायी थी, की प्रति सभी अनुलग्नकों के साथ संलग्न की जाती है। एनेक्सर-I के रुप में संलग्न।

(2) दिनांक–24.01.2022 को 11:30 am में आहूत मीटिंग के proceeding दिनांक–24.01.2022 के पारा 6 के सम्मुख उल्लेख के संबंध में कहना है कि periodicity of Inspection for Certification of boiler for use is a period not exceeding twelve months है।

(3) Inspectors note of inspection in respect of boiler Registretion No-BR 9432 belonging to M/S Ansul Snacks and Beverages pvt. Ltd. Bela Industiral Area p.o+P.S- Bela. Dist- Muzaffarpur-842005 (Bihar) की प्रति। एनेक्सर–II के रुप में सलग्न।

(4) दुर्घटना के जॉचोपरान्त श्री विकास मोदी, वाष्पित्र स्वामी मेसर्स अशुल स्नैक्स एण्ड विभरेजेज प्रा0 लि0, बेला इन्डस्टीयल एरीया, पोस्ट+थाना–बेला जिला–मुजफ्फरपुर–842005 के विरुद्ध वाष्पित्र अधिनियम 1923 ( V ऑफ 1923 ) की धारा 18 एवं धारा 6(d) के उल्लंधन के लिए माननीय मुख्य न्यायिक दण्डाधिकारी मुजफ्फरपुर के न्यायालय में अभियोजन दायर कर दी गयी है। जिसका केश विवरण इस प्रकार है। Case Type--Cr.Case Complaint(O), Filing No.-- 7727/2021 Filing Date-- 29-12-2021, Registration No.-- 83/2021, Date of Registration-- 29-12-2021. CNR--BRMZ02-007730-2021. (केश से संबंधित सभी कागजात की छायाप्रति संलग्न)।

यह आपके सूचनार्थ प्रेषित है।

विश्वासभाजन
1-2-2022
मुख्य वाष्पित्र निरीक्षक, बिहार
पटना।

बिहार राज्य प्रदूषण नियंत्रण पर्षद
पाटलीपुत्र औद्योगिक क्षेत्र, पटना-10
01 FEB 2022
प्राप्त किया

सत्यमेव जयते

**Government of Bihar**
Factory Inspection Department
(Labour Resource Department )

## LICENCE

Under Rules 4 to 10 of the Bihar Factories Rules, 1950 and Section 6(I)(d) of the Factories Act, 1948

Registration no : **M.Z.// FCTYGrant/2020/00113**

Fees Rs : 17700
Additional Payment :
Total Payment : 17700

**Granted Licence for the calendar year:- 2029**

| | |
|---|---|
| Name of the Factory: | ANSHUL SNACKS AND BEVERAGES PVT LTD |
| Address and Location: | INDUSTRIAL AREA BELA MUZAFFARPUR |
| Name(s) of Occupier(s): | VIKASH MODI |
| Maximum number of workers to be employed: | 30 |

**Total installed capacity (not exceeding)**

| | |
|---|---|
| (a) In Horse Power [other than (b)]: | 250 |
| (b) In case of Electricity Generating Station KWs: | 184 |
| (c) In case of Electricity Transforming Station KWs: | 184 |
| (d) In case of Electricity Transmitting Station KWs: | 0 |

Dated: 18/08/2020

21/8/20

Office of Factory Inspector of Circle(Factory Inspector- Muzaffarpur

**Note: This Licence is valid till 31/Dec/2029**

**BIHAR STATE POLLUTION CONTROL BOARD**
PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,
PATLIPUTRA, **Patna – 800 010**

Ref. No.- M/T-3-2019/07 Patna, dated-

## 'CONSENT-TO-ESTABLISH' (NOC)

**UNDER SECTIONS 25/26 OF THE WATER (PREVENATION AND CONTROL OF POLLUTION) ACT, 1974 AND 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981**

**REFERENCE:**

(i) Name and address of the Proponent: Sri Vikash Modi, Director, M/s Anshul Snacks and Beverages Pvt. Ltd, Kali Kothi Lane No-2, Durga Asthan Road, Muzaffarpur, Dist-Muzaffarpur; and

(ii) Online application No. ER323N011070/2140341 dated 26.12.2018 of the proponent to establish a noodle/confectionery unit to manufacture noodles at Plot No-NS-06, Bela Industrial Area, Phase-II, P.O.-Bela, Dist-Muzaffarpur for capacity:-1.5 MT/day.Process of the unit shall be accompanied by electrically operated manufacturing machine and no use of any fuel shall be used for heating etc purposes.

**AFTER CONSIDERING:**

(i) The facts stated in their application;

(ii) Bihar State Pollution Control Board's Notification No. 26 dated 08.11.2003;

(iii) Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; and

(iv) Land allotment letter of BIADA, Bela vide memo no-1483 dated 07.12.2018.

**NOC IN FAVOUR OF THE PROPONENT AT THE SAID SITE IS HEREBY ACCORDED SUBJECT TO THE FOLLOWING CONDITIONS:**

(i) The proponent shall obtain 'Consent-to-Operate' under sections 25 & 26 of The Water Act, 1974 and Section 21 of The Air Act, 1981 prior to commissioning of the unit from Bihar State Pollution Control Board;

(ii) That, the effluent (Domestic or Trade) and emission, if any, shall conform to the standard prescribed under the Rules;

(iii) That, they shall use LPG as heating fuel in place of husk/coal if any required;

(iv) That, the waste water arising from cleaning and spillages contain suspended solids, fats, oil and grease and they shall make adequate facilities to mitigate by adopting treatment by coagulation and sedimentation and clear water shall be re-used further inside campus in gardening/or disposal via septic tank;

(v) That, the D.G. Set should be provided with an integral acoustic enclosure and the maximum permissible sound pressure level for new D.G. set shall be 75 dB(A) at 1 meter from the enclosure surface and exhaust should be as per CPCB guideline. They shall meet the noise level due to the unit with D.G. set out-side the premises, within the Ambient Air quality standards;

Page 1 of 2

(vi) That, solid wastes generated at any stage from production process (spoiled raw material, spillage etc) to packaging wastes (cartoon boxes, plastic wastes/wrapping/bottles etc) shall be segregated and collected in separate vat/bins and dispose through local authority on daily basis or make an receptacle of an appropriate size, rodent-proof and be able to cater for up to 7 days and then disposed-off to the satisfaction of the local authority;

(vii) That, they shall ensure unit operations are carried out with minimal noise disturbance to the surrounding environment, good housekeeping is maintained in the premises, good cleaning and work practices are maintained such as there is no cross contamination of food items and necessary provisions are provided to reduce odors from making products;

(viii) That, tree plantation in vacant space of the campus shall be done to develop as green belt and to control ecology of area surrounding the unit; and

(ix) That, this CTE (NOC) is granted on basis of undertaking/documet up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the NOC granted, shall be revoked at proponent's risk and cost and legal action shall be initiated.

**NOTE:**

1. Bihar State Pollution Control Board reserves the option to revise or add other conditions, if necessary, for protection of Environment in general and for Pollution Control in particular;
2. The present NOC should not be construed as an assurance for the grant of 'Consent-to-Operate' the proposed project but shall be subject to compliance of all the conditions indicated above;
3. The NOC, granted, shall be valid for a period of six months from the date of issue; and
4. Issued under the instructions of the Competent Authority.

Sd/-
(Alok Kumar)
Member Secretary

Memo No.:- 200 Patna, dated:- 07.2.19

Copy forwarded to Sri Vikash Modi, Director, M/s Anshul Snacks and Beverages Pvt. Ltd, Kali Kothi Lane No-2, Durga Asthan Road, Muzaffarpur, Dist- Muzaffarpur for favour of information and necessary action.

7/2/19

(Alok Kumar)
Member Secretary

EPABX-0612-2261250/2262265,Fax-0612-2261060, E-mail-bspcb@yahoo.com, Website-http://bspcb.bih.nic.in

**Annexure-7**

(3)

# बिहार राज्य प्रदूषण नियंत्रण पर्षद्

परिवेश भवन, प्लाट नं0–एन.एस–बी / 2, औद्योगिक क्षेत्र,
पाटलीपुत्रा, पटना–800010

पत्रांक: 2107 पटना, दिनांक: 07/04/20

प्रेषक,

अनिल कुमार,
पर्यावरण अभियंता।

सेवा में,

Sri Vikash Modi,
M/s Anshul Snacks and Beverages Private Limited,
At-Plot No. - N.S-06, Industrial Area, Bela,
Dist-Muzaffarpur.

विषय – वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21(4)) / जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25 एवं 26 के तहत संचालनार्थ सहमति हेतु ऑन–लाईन आवेदन को अस्वीकृत करने के संबंध में।

प्रसंग – ऑन–लाईन CTO आवेदन संख्या 2142363, दिनांक 24.08.2019.

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना हैं कि आपका उपरोक्त CTO आवेदन, जो पर्षद् में 24.08.2019 को प्राप्त हुआ हैं, के आलोक में बिहार राज्य प्रदूषण नियंत्रण पर्षद् द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25 एवं 26 में उपबंधित प्रावधानों के तहत् आपको निम्नलिखित अनुपलब्ध अभिलेखों / विसंगतियों / त्रुटियों के आधार पर CTO आवेदन को अस्वीकृत करने के पूर्व पर्षद् के पत्रांक 1992, दिनांक 19.03.2020 द्वारा अपना पक्ष रखने हेतु कारण पृच्छा की गयी एवं कारण पृच्छा की प्रति ऑन–लाईन भेजी गयी यथा:-

1. ऑन–लाईन सहमति प्रबंधन के माध्यम से दिनांक 21.09.2019 को Clarification raise करते हुए अन्य प्रतिवेदन के अलावा भू–गर्भीय जल के निकास हेतु CGWA से प्राप्त किया गया सहमति की प्रति मॉग की गयी। दिनांक 23.09.2019 को आपके द्वारा कहा गया कि CGWA से स्वीकृति हेतु आवेदन ऑन–लाईन जमा किया गया है तथा इसे प्राप्त करने में एक माह का समय लगेगा।
2. दिनांक 17.12.2019 को पुनः ऑन–लाईन Clarification raise करते हुए सूचना दी गयी कि CGWA से स्वीकृति प्राप्त करना अनिवार्य हैं तथा तीन सप्ताह के अन्दर इसे जमा करे।
3. उपरोक्त स्वीकृति पत्र अब तक अप्राप्त है तथा आपके द्वारा दिनांक 11.02.2020 को ऑन–लाईन सहमति प्रबंधन के माध्यम से Clarification के जवाब में कहा गया कि CGWA से भू–गर्भीय जल के निकास हेतु स्वीकृति की आवश्यकता नहीं है।

   ज्ञात हो कि अंचल मुशहरी जिला–मुजफ्फरपुर भू–गर्भीय जल के संदर्भ में Over-exploited area के श्रेणी में है; इसलिए CGWA से स्वीकृति प्राप्त करना आवश्यक है तथा इसके बिना इकाई के संचालन हेतु जल / वायु सहमतिं निर्गत करना संभव नहीं है।

उपरोक्त परिस्थिति में प्रासंगिक CTO आवेदन को अस्वीकृत करने के अलावा अन्य कोई विकल्प नहीं हैं।

अतः एतद् द्वारा उपरोक्त CTO आवेदन को वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के प्रावधानों के तहत् अस्वीकृत किया जाता है। यह भी निदेश दिया जाता हैं कि इकाई के प्रासंगिक संचालन का कार्य पर्षद् से वांछित सहमति प्राप्त किये बगैर नहीं करेगें। अनिधिकृत रूप से उपरोक्त कार्य किये जाने की स्थिति में पर्षद् द्वारा सुसंगत प्रावधानों के तहत् कानूनी कारवाई की जायेगी।

विश्वासभाजन

07.04.20

(अनिल कुमार)
पर्यावरण अभियंता

**Annexure-8**



Gmail

vikash modi <modinamkeen@gmail.com>

## Fwd: Your application no.21-4/535/BR/IND/2019 reg.

2 messages

**R.D., CGWB, MER** <rdmer-cgwb@nic.in> Tue, Feb 11, 2020 at 11:02 AM
To: modinamkeen@gmail.com

Sir/Madam,
E-mail sent on 31.10.2019 is re-forwarded herewith, as per your request.

regards

CGWA
CGWB, MER, Patna.

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**From:** no-reply@cgwa-noc.gov.in
**To:** modinamkeen@gmail.com, modinamkeen@gmail.com
**Cc:** rdmer-cgwb@nic.in
**Sent:** Thursday, October 31, 2019 11:13:29 AM
**Subject:** Your application no.21-4/535/BR/IND/2019 reg.

Sir/Madam,
Your unit is located in OCS (Over-Exploited/Critical/Semi-Critical) category as per groundwater Resource Estimation-2013. In compliance to the notice
(25-23/CGWA/NOCAP/2018), dated 01.03.2019, received from CHQ, CGWA, New Delhi, put up on the website of CGWA, pursuant to the Order of Hon'ble National Green Tribunal (NGT) OA No. 176/2015,dt. 03.01.2019, NOC's for fresh groundwater withdrawal shall not be granted to industries/infrastructure/mining projects located in such areas except for drinking, domestic uses and for green belts till further orders.
regards

CGWA
CGWB MER, Patna.

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**vikash modi** <modinamkeen@gmail.com> Tue, Feb 11, 2020 at 11:06 AM
To: Vishnu Verma <vk9122422012@gmail.com>

[Quoted text hidden]

Anshul Snacks & Beverages Pvt. Ltd.
Director

# समाहरणालय, मुजफ्फरपुर

दूरभाष/फैक्स–0621–2212007
ई–मेल–dism.muz@gmail.com, deoc.muz@gmail.com
(जिला आपात्कालीन संचालन केन्द्र)

पत्रांक– 24 दिनांक– 10/01/22

प्रेषक,

वरीय उप समाहर्त्ता,
जिला आपदा प्रबंधन प्रशाखा,
मुजफ्फरपुर।

सेवा में ,

जिलाधिकारी,
मुजफ्फरपुर।

विषय :– मुजफ्फरपुर जिले के औधोगिक क्षेत्र, बेला में अवस्थित अंशुल स्नैक्स एण्ड विवरेज प्राईवेट लिमिटेड के बॉयलर विस्फोट में जिला आपदा प्रबंधन प्रशाखा, मुजफ्फरपुर द्वारा प्रत्युत्तर एवं राहत् कार्रवाई संबंधी प्रतिवेदन।

प्रसंग :– भवदीय पत्रांक–09/जिला सामान्य प्रशाखा, मुज0, दिनांक–06.01.2022।

महाशय ,

उपर्युक्त विषय के संबंध में सादरपूर्वक कहना है कि दिनांक– 26.12.2021 को मुजफ्फरपुर जिले के औधोगिक क्षेत्र, बेला में अवस्थित अंशुल स्नैक्स एण्ड विवरेज प्राईवेट लिमिटेड के बॉयलर विस्फोट में जिला आपदा प्रबंधन प्रशाखा, मुजफ्फरपुर द्वारा प्रत्युत्तर एवं राहत् कार्रवाई का विवरण निम्नवत् है–

1. घटना की सूचना प्राप्त होते ही जिला आपात्कालीन संचालन केन्द्र, मुजफ्फरपुर एवं जिला नियन्त्रण कक्ष, मुजफ्फरपुर द्वारा सभी संबंधित वरीय पदाधिकारियों को सूचित करते हुए एम्बुलेंस सेवा प्रदाता एजेंसी, स्वास्थ्य विभाग, नगर निगम, एस0डी0आर0एफ0 एवं एन0डी0आर0एफ0 को सूचित किया गया। जिला अग्निशमन/फायर ब्रिगेड व पुलिस की टीम घटना स्थल पर पूर्व से उपस्थित थी तथा पुलिस/फायर ब्रिगेड द्वारा घटना स्थल पर विधि व्यवस्था बनाए रखने के साथ–साथ घटना में हताहतों/घायलों को एंबुलेंस व पुलिस वाहन से समुचित उपचार हेतु अस्पताल पहुँचाने की कार्रवाई की गई।
2. घटना में राहत बचाव कार्य हेतु एस0डी0आर0एफ0 की टीम घटनास्थल पर तुरंत पहुँच गई थी तथा एस0डी0आर0एफ0 टीम द्वारा पुलिस, नगर निगम, स्वास्थ्य विभाग, फायर ब्रिगेड व स्थानीय कर्मियों के सहयोग से राहत बचाव अभियान जिलाधिकारी –सह–इंसीडेंट कमाण्डर, मुजफ्फरपुर वरीय पुलिस अधीक्षक सह आपरेशन कमाण्डर, मुजफ्फरपुर, अपर समाहर्ता, आपदा प्रबंधन मुजफ्फरपुर, अनुमंडल पदाधिकारी, पूर्वी, मुजफ्फरपुर के दिशा–निर्देशन में संचालित किया गया। घटना में मृत व्यक्तियों की डेडबॉडी को सम्मानपूर्वक निकालने के साथ–साथ घायलों के उपचार हेतु एस0के0एम0सी0एच0/सदर अस्पताल पहुँचाया गया। घायलों को एंबुलेंस से शीघ्रताशीघ्र अस्पताल पहुँचाने के लिए पर्याप्त संख्या में पुलिस बल की तैनाती कर विशेष कॉरिडोर बनाया गया तथा इस दौरान भीड़ प्रबंधन एवं विधि व्यवस्था बनाए रखने की कार्रवाई की गई।
6. घटना स्थल पर राहत एवं बचाव एजेंसियों को सहयोग, संसाधन, वाहन आदि उपलब्ध कराने हेतु अंचल अधिकारी, मुशहरी को लायजन पदाधिकारी के प्रतिनियुक्त किया गया। श्री सुधांशु शेखर, अंचलाधिकारी, मुशहरी द्वारा वरीय पदाधिकारियों के साथ समन्वय स्थापित करते हुए राहत् एवं बचाव संबंधी कार्यो का प्रभावी संचालन किया गया।

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7. घटना स्थल पर मलबा सफाई के लिए नगर निगम व अंचल कार्यालय, मुशहरी द्वारा क्रेन, जे0सी0बी0, ट्रैक्टर, वाहन, मानव बल आदि उपलब्ध कराया गया।

5. घटना स्थल पर मृतकों/घायलों की खोज हेतु खोजी कुत्तों की भी सहायता ली गई।

8. उक्त घटना का संज्ञान लेते हुए, मुजफ्फरपुर जिलान्तर्गत अधिष्ठापित खतरनाक श्रेणी की सभी औद्योगिक ईकाईयों एवं प्रतिष्ठानों का फायर ऑडिट, सुरक्षा जाँच एवं सुरक्षात्मक उपकरणों/सामग्रियों की उपलब्धता सुनिश्चित करने के लिए जिला अग्निशमन पदाधिकारी, मुजफ्फरपुर, विकास पदाधिकारी, बियाडा, मुजफ्फरपुर, बायलर इस्पेक्टर, मुजफ्फरपुर आदि को निदेशित किया गया है।

9. उक्त बायलर विस्फोट की घटना में 06(छः) मृत व्यक्तियों के निकटतम आश्रितों को अनुग्रह अनुदान की सहायता राशि उपलब्ध करा दी गयी है तथा एक मृतक(ललन यादव, पिता–चन्देश्वर यादव, ग्राम–खजुआन, देवपुरा अंचल–एकमा, जिला–सारण, बिहार) के निकटतम आश्रित को अनुग्रह अनुदान उपलब्ध कराने की कार्रवाई की जा रही है। इसी प्रकार उक्त घटना में घायल व्यक्तियों को अनुमन्य सहायता राशि का भुगतान संबंधित जिलों एवं अंचलाधिकारी द्वारा किया जा रहा है। घटना में मृत व्यक्तियों एवं घायलों की निम्नवत् है :–

मृत व्यक्ति का सूची

| क्र0 सं0 | मृत व्यक्ति का नाम | पिता/पति का नाम | लिंग | आयु | पता | अंचल | जिला का नाम |
|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1 | ओमप्रकाश राय | पारस राय | पु0 | 36 | ग्राम रखैत, थाना–शिकारपुर | नरकटियागंज | पश्चिमी चम्पारण |
| 2 | विनोद राय | लखविंदर राय | पु0 | 36 | ग्राम–सलहा | मुशहरी | मुजफ्फरपुर |
| 3 | संदीप कुमार | रामनरेश सिंह | पु0 | 33 | ग्राम–छपड़ा मेघ | मुशहरी | मुजफ्फरपुर |
| 4 | अमरनाथ साह | शंकर साह | पु0 | 31 | ग्राम+पो0–पिलखी | मुरौल | मुजफ्फरपुर |
| 5 | मेयान सहनी | विरकुट सहनी | पु0 | 47 | ग्राम–धोबना | नरकटियागंज | पश्चिमी चम्पारण |
| 6 | अजित कुमार | विजय राय | पु0 | 21 | ग्राम+पो0–जम्हारूआँ | कुढनी | मुजफ्फरपुर |
| 7 | ललन यादव | चन्देश्वर यादव | पु0 | 48 | ग्राम–खजुहान, देवपुरा | एकमा | सारण/छपरा |

घायल व्यक्ति का सूची

| क्र0 सं0 | घायल व्यक्ति का नाम | पिता/पति का नाम | लिंग | आयु | पता | अंचल | जिला का नाम |
|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1 | विवेक कुमार सदा | सुरेश सदा | पु0 | 22 | बलुआ | हरलाखी | मधुबनी |
| 2 | सत्यम कुमार | सुरेश सिंह | पु0 | 20 | नगर थाना क्षेत्र | शिवहर | शिवहर |
| 3 | संजीव कुमार | विजय साह | पु0 | 21 | नवतोल, | बासो पट्टी | मधुबनी |
| 4 | महादेव कुमार सदा | ध्यानी सदा | पु0 | 22 | बलुअहन | हरलाखी | मधुबनी |
| 5 | विशाल कुमार | हरेराम राय | पु0 | 18 | ग्राम–नरकटियागंज | नरकटियागंज | पश्चिमी चम्पारण |
| 6 | कुंदन कुमार | शुभम पासवान | पु0 | 25 | मुशहरी | मुशहरी | मुजफ्फरपुर |
| 7 | दीपेश कुमार | शिवजी भगत | पु0 | 18 | खादी भण्डार, मिठनपुरा | मुशहरी | मुजफ्फरपुर |

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8. उक्त बायलर विस्फोट में प्रधानमंत्री राष्ट्रीय राहत कोष (पी0एम0एन0आर0एफ), प्रधान मंत्री कार्यालय, भारत द्वारा भी मृत व्यक्तियों के निकटतम आश्रित एवं घायलों को सहायता राशि उपलब्ध कराने हेतु वांछित अभिलेख यथा मृतक का नाम/आयु/लिंग आश्रित का मोबाइल नम्बर आश्रित का नाम एवं मृतक से संबंध मृतक की आधार संख्या, आश्रित की आधार संख्या, आश्रित का बैंक खाता विवरण/आई.एफ.एस.सी., मृतक का फोटो, आश्रित का फोटो, पूर्ण पता (पंचायत, अंचल एवं पिनकोड विवरण सहित) आदि संबंधित जिलों एवं अंचलाधिकारी से प्राप्त कर संबंधित पी0एम0 पोर्टल **http://exgratia.nic.in** पर अपलोड करने की कार्रवाई की जा रही है।

कृपया उक्त प्रतिवेदन प्राप्त करने कि कृपा की जाय।

विश्वासभाजन

10/01/2022

वरीय उप समाहर्त्ता,
जिला आपदा प्रबंधन प्रशाखा,
मुजफ्फरपुर।

10/01/22

ज्ञापांक–24...../डी0ई0ओ0सी0/आ0प्र0, दिनांक–10...../01...../2022

प्रतिलिपि :– वरीय उप समाहर्त्ता, जिला सामान्य प्रशाखा, मुजफ्फरपुर को सूचनार्थ प्रेषित।

10/01/2022

वरीय उप समाहर्त्ता,
जिला आपदा प्रबंधन प्रशाखा,
मुजफ्फरपुर।

10/01/22

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In the Court of
The Chief Judicial Magistrate,
Muzaffarpur.

Subject: PETITION OF COMPLAINT

| | | |
|---|---|---|
| State on behalf of Shri Kailash Prasad Singh, Inspector of Boilers, Muzaffarpur Circle, Labour Combined Building, Ganipur, Muzaffarpur | V R S | Shri Vikash Modi, Owner of M/S Anshul Snacks and Beverages Pvt Ltd., Bela Industrial Area, P.o.& P.S. Bela, Dist-Muzaffarpur 842005 |

I do hereby complain that Shri Vikash Modi, Owner of M/S Anshul Snacks and Beverages Pvt Ltd., Bela Industrial Area, P.O.&P.S. Bela, Dist- Muzaffarpur 842005 has contravened following provisions of the Boilers Act, 1923(V of 1923) which are punishable offences under the same Act:-

1. Contravened the provision of Section 18 of the Boilers Act, 1923 (V of 1923) by not reporting in writing an accident to Boiler Registration No. BR/9432.

--- such an offence is punishable under Section 24(d) of the Boilers Act, 1923(V of 1923).

2. Contravened the provision of Section 6(d) of the Boilers Act, 1923(V of 1923) by permitting use of Boiler Registration No. BR/9432 at a pressure higher than the maximum pressure (14.5 kg/cm²) recorded in Certificate for use of the Boiler and thus tempered with the safety valves of the Boiler.

--- such an offence is punishable under Section 24(e) of the Boilers Act, 1923(V of 1923)

I, therefore, pray that the above named owner may be put on trial.

A detailed statement in support of the case and the letter from Chief Inspector of Boilers, Bihar, Patna duly sanctioned for instituting prosecution required as per section 26 of the said Act are enclosed herewith.

I, alongwith others may be called as witness for the case.

1. Kailash Prasad Singh
Inspector of Boilers, Muzaffarpur Circle
Muzaffarpur
2.others, if necesssary

(Kailash Prasad Singh)
Inspector of Boilers,Muzaffarpur Circle
Muzaffarpur.

संजय कुमार पाल, कारखाना निरीक्षक,मुजफ्फरपुर अंचल ,मुजफ्फरपुर द्वारा **M/s Anshul Snacks and Beverages Pvt Ltd, At- Industrial Area, Muzaffarpur ,Muzaffarpur (Bihar)-842005** में दिनांक–26.12.2021 को घटित संघातिक दुर्घटना के संबंध में प्रतिवेदन।

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दुर्घटना की तिथि–26.12.2021
निबंधन संख्या– M.Z.//FCTYGrant/2020/00113

**M/s Anshul Snacks and Beverages Pvt Ltd, At- Industrial Area, Muzaffarpur ,Muzaffarpur (Bihar)-842005,** कारखाना अधिनियम,1948 की धारा–2(m)(i) के अंतर्गत एक निबंधित कारखाना है, जिसका **निबंधन संख्या–** M.Z.//FCTYGrant/2020/00113 है। कार्यालय अभिलेख के अनुसार कारखाना के दखलकार श्री विकास मोदी है एवं प्रबंधक श्री उदय शंकर कुमार है। इस कारखाने में ब्यॉलर एवं निर्धारित उत्पादन प्रक्रिया की सहायता से नूडल्स, नमकीन एवं चिप्स बनाने का कार्य किया जाता है। कारखाने में अधिकतम 30 श्रमिको के नियोजन एवं स्थापित क्षमता 250HP मोटर, 184 KW जेनेरेटर एवं 184 KW ट्रांसफार्मर के लिए लाइसेंस 18.08.2020 को तत्कालीन **कारखाना निरीक्षक** द्वारा निर्गत किया गया, जो 31 दिसम्बर 2029 तक वैध है एवं ब्यॉलर इंस्पेक्टर द्वारा ब्यॉलर परिचालन से संबंधित प्रमाण पत्र मई–2021 में निर्गत किया गया है।

**उत्पादन प्रकिया की संक्षिप्त विवरणी–** Flour ,Water एवं Salt को Mix किया जाता है फिर Sheeting किया जाता है ,इसके बाद Cutting किया जाता है। उसके बाद ब्यॉलर से Steam Generate कर Steam के माध्यम से Drying, boiling एवं Frying कर Noodles, Namkeens एवं Chips का उत्पादन किया जाता है।

**M/s Anshul Snacks and Beverages Pvt Ltd, At- Industrial Area, Muzaffarpur ,Muzaffarpur (Bihar)-842005** में घटित दुर्घटना के संबंध में कार्यालय कर्मी द्वारा दूरभाष के माध्यम से दिनांक–26.12.2021 को पूर्वाह्न 11:00 बजे पता चला, जिसके उपरांत अद्योहस्ताक्षरी द्वारा घटना–स्थल का जॉच अपराह्न 01:00 बजे किया गया। घटना–स्थल पर कारखाना प्रबंधन से संबंधित कोई भी व्यक्ति उपस्थित नही पाया गया। घटना–स्थल पर उपस्थित व्यक्तियो से घटना के संबंध में पूछ–ताछ की गयी। पूछ–ताछ के क्रम मे बतलाया गया कि लगभग प्रातः 09.30 बजे तेज धमाका हुआ एवं करीब 04 से 05 किलोमीटर के क्षेत्रफल में इसका प्रभाव महसूस किया गया। कारखाना प्रबंधन से कार्यालय अभिलेख में उपलब्ध दूरभाष संख्या–9162557666 पर संपर्क स्थापित किया गया परंतु मोबाईल switch off था एवं अभी तक कारखाना प्रबंधन से नियमानुसार Notice Of Accident अप्राप्त है। घटना–स्थल के जॉच के दौरान ज्ञात हुआ कि कारखाना में Boiler Explosion के कारण यह दुर्घटना घटी है। इस संबंध में बिहार कारखाना नियमावली,1950 के अंतर्गत नियम–57(3)(a) निम्नवत वर्णित है–
Nothing in this rule shall apply to-

(a) any vessel which comes within the scope of the Indian Boilers Act,1923

अर्थात Boiler से संबंधित प्रावधान Boiler Act,1923 से आच्छादित है। जिसकी सूचना जिला पदाधिकारी, मुजफ्फरपुर, श्रमायुक्त, बिहार एवं मुख्य कारखाना निरीक्षक ,बिहार को उपलब्ध करायी गयी। इस दुघर्टना

में ब्यॉलर परिचालन एवं अन्य कार्य मे कार्यरत कुल–07 कामगार की मृत्यु हो गयी है। श्री कृष्ण मेडिकल कॉलेज एवं अस्पताल के परिसर में अवस्थित पुलिस कैम्प अहियापुर थाना, एस0के0एम0सी0एच0 मुजफ्फरपुर से कुल–06 कामगार की विवरणी उपलब्ध करायी गयी जो कि निम्नवत है–

| क0स0 | मृतक का नाम | मृतक का आधार संख्या | मृतक का जन्म तिथि | पिता का नाम एवं पता | संपर्क व्यक्ति/आश्रित का नाम एवं संबंध | आश्रित का मो0नं0 |
|---|---|---|---|---|---|---|
| 1. | मेयान सहनी | 446676240220 | 01.01.1975 | श्री चिरकुट सहनी ग्राम–धोबहा थाना–शिकारपुर जिला–पश्चिम चम्पारण पिन–845451 | पत्नीश्रीमती सुभवती देवी | 8521076057 |
| 2. | ओम प्रकाश राय | 536171772969 | 01.01.1986 | श्री पारस राय ग्राम–धोबहा थाना–शिकारपुर जिला–पश्चिम चम्पारण पिन–845451 | पत्नी रीना देवी | 9693253184 |
| 3. | संदीप कुमार | | – | स्व0 रामनरेश सिंह ग्राम–छपरा मेध थाना–मुसहरी जिला–मुजफ्फरपुर | चाचा–श्री मणि भूषण कुमार | 9546199725 |
| 4. | विनोद राय | 502432030672 | 01.05.1985 | श्री लखिन्द्र राय वार्ड नं0–15 पूसा रोड मुसहरी सलहा पंचायत भवन के पूरब सलहा मुजफ्फरपुर पिन–843119 | पिता– श्री लखिन्द्र राय | |
| 5. | अमरनाथ साह | 939380227416 | 10.01.1990 | श्री शंकर साह ग्राम+पो0–पिलखी गजपटा थाना–सकरा मुजफ्फरपुर पिन–843121 | भाई–धनु कुमार 6287262909 | |
| 6. | अजीत कुमार | | 20 वर्ष | श्री विजय राय ग्राम–जम्हरुआ | पिता– श्री विजय राय | |

| | | | | | | |
|---|---|---|---|---|---|---|
| | | | | पो–पुरुषोतमपुर<br>थाना–मनियारी<br>मुजफ्फरपुर<br>पिन–842002 | 8479008407 | |

कारखाना के दखलकार/प्रबंधक की जबाबदेही है कि कारखाने में घटित संघातिक दुर्घटना की सूचना प्रपत्र–17A में कारखाना निरीक्षक एवं अन्य संस्थाओ को बारह घंटे के अंदर उपलब्ध कराये परंतु ऐसा नही कर उनके द्वारा कारखाना अधिनियम 1948 की धारा–88 सह पठित बिहार कारखाना नियमावली 1950 के नियम–96 का उल्लंघन किया गया है।

# Case Details

| | | |
|---|---|---|
| Case Type | : Cr. Case Complaint (O) | |
| Filing No. | : 7728/2021 | Filing Date: 29-12-2021 |
| Registration No. | : 84/2021 | Date of Registration: 29-12-2021 |
| **CNR** | **: BRMZ02-007731-2021** | |

# Case Status

| | |
|---|---|
| First Hearing Date | : 03rd January 2022 |
| Next Hearing Date | : 03rd January 2022 |
| Stage of Case | : HEARING |
| Court No. and Judge | : 1-CJM |

# Petitioner and Advocate

1) Sri Sanjay Kumar Pal, Inspector of Factories, Muzaffarpur Circle
Address - Office of Inspector of Factories, Muzaffarpur Circle, Joint Labour Building,Gannipur 2nd Floor,Muzaffarpur
Advocate- Na

# Respondent and Advocate

1) Sri Vikash Modi
Address - M/S Anshul Snacks and Beverages Pvt, Ltd at Industrial Area, Bela, Muzaffarpur
2) Sri Uday Shankar Kumar, Factory Manager
M/S Anshul Snacks and Beverages Pvt, Ltd at Industrial Area, Bela, Muzaffarpur

# Acts

| Under Act(s) | Under Section(s) |
|---|---|
| FACTORIES ACT | 88 |
| The Bihar Factories Rules,1950 | 96 |

REGISTERED

**BIHAR STATE POLLUTION CONTROL BOARD**
**Parivesh Bhawan**
**N.S-B/2, Industrial Area, Patliputra,Patna- 800 010**
**EPABX&0612-2261250/2262265,Fax&0612-2261050**
E-mail&bspcb@yahoo.com, Websitehttp://bspcb.bih.nic.in

Ref. No.:- Patna, dated:-

**From**

Ashok Kumar Ghosh,
Chairman.

**To**

**Sri Vikas Modi,**
**M/S Anshul Snacks & Beverages Pvt. Ltd.,**
**Plot No. NS/06, Phase-II,**
**Industrial Area, Bela,**
**District- Muzzafarpur.**

**Proposed Direction for imposition of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.**

1) **WHEREAS**, the State Govt. has declared the entire State of Bihar as "Air-Pollution-Control-Area" under the provisions of section 19 of the Air (Prevention and Control of Pollution) Act, 1981.

2) **WHEREAS**, you were required to obtain previous 'Consent- to- Establish' ((hereinafter referred to as CTE) and 'Consent- to- Operate' (hereinafter referred to as CTO) from the State Board under section 21 of the Air (Prevention and control of Pollution) Act, 1981 (hereinafter referred to as 'Air act') before establishing and operating your plant.

3) **WHEREAS**, a conditional CTE was given to you vide Board Memo No. 200, dated 07.02.2019.

4) **WHEREAS**, you applied for CTO vide application no. 2142363, dated 24.08.2019, which finally got rejected on 07.04.2020 for want of CGWA certificate.

5) **WHEREAS,** the State Board has come to know that you have since operated your unit without obtaining a valid CTO from the State Board.

6) **WHEREAS,** the Hon'ble NGT, New Delhi, in O.A. No. 353 of 2016 has held that the authorities may impose 'Environmental Compensation' on defaulting units

7) **WHEREAS,** Central Pollution Control Board has developed criteria and formula for levying 'Environmental Compensation'.

8) **WHEREAS,** the committee of the State Board constituted for the assessment of Environmental Compensation has assessed the Environmental Compensation to the tune of Rs. 39,25,000/- on M/S Anshul Snacks & Beverages Pvt. Ltd., for causing pollution by operating the unit from 07.04.2020 to 26.12.2021 without valid consent from the Board .

I, therefore, in exercise of powers under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, and Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, propose to impose Environmental Compensation of Rs. 39,25,000/-, you are hereby given an opportunity to file objection to the State Board action of levying 'Environmental Compensation' of Rs. 39,25,000/- within 15 days from the receipt of this notice, failing which the Environmental Compensation will be levied without giving any further opportunity.

Sd-
(Ashok Kumar Ghosh)
Chairman

**Memo no.:-** 41 **Patna, Dated:** 07-01-2022

**Copy to**:

(i) The Regional Officer, Muzzafarpur, for information and necessary action.

(ii) The Legal Cell, Patna for records.

07/01/22

(Ashok Kumar Ghosh)
Chairman

**Annexure-13**

CJM Division

| | | | |
|---|---|---|---|
| CNR Number | : BRMZ020000472022 | | |
| CNR Number | : Cr. Case Complaint (O)/47/2022 | Date of Filing | : 04-01-2022 |
| Case Registration Number | : Cr. Case Complaint (O)/1/2022 | Date of Registration | : 04-01-2022 |
| | : Bihar State Pollution Control Board through Sain Kumar, Regional Officer, BSPCB, Muzaffarpur | | : M/S Anshul Snacks and Beverages Pvt. Ltd |
| Petitioner Advocate | : Ajit Kumar | Advocate | : |

In,

# THE COURT OF CHIEF JUDICIAL MAGISTRATE,

# MUZAFFARPUR

Complaint Case No.: ( ) Of 2022

Name of the Complainant: Bihar State Pollution Control Board.
Parivesh Bhavan,
Patliputra Industrial area,
Patna-800010.

Through: Sri Sain Kumar
Regional Officer,
BSPCB, Muzaffarpur.

S/O Late Ganga Prasad Singh
ChatarbhujApartment, Munnachak,
East of Commerce College
Kankarbagh, Patna-Bihar-800020.
Mob:- 9304781866.

Name of the Accused:

(1) M/s Anshul Snacks & Beverages Pvt. Ltd.

(2) Sri Vikash Modi
At-Plot No.- N.S-06, Industrial Area, Bela, Dist-Muzaffarpur

Period of Offence : From 07.04.2020 and Continuing

Offence under the Provision of : , Section 44 of the water (Prevention and Control of Pollution) Act, 1974 & Section 37 of the Air (Prevention and Control of

Pollution) Act, 1981 and Section 15 of the Environment Protection Act, 1986.

Name of Witness : 1. Shiv Shambhu Prasad
Scientist.
Mob. No.-9386793075

The humble petition of complaint filed on behalf of the complainant above named:

Most Respectfully sheweth:-

1. That, this complaint petition is being filed on behalf of Bihar State Pollution Control Board (hereinafter called as 'State Board'), a statutory body, constituted under section 4 of the Water (Prevention and Control of Pollution) Act, 1974 for the enforcement of the provision of the said act and the Air (Protection and Control of Pollution) Act, 1981 and the provisions of the Environment (Protection) Act, 1986 to the extent of the delegations made by the Central government. The State Board is a body corporate in terms of sub-section 3 of section 4 of the Water (Prevention and Control of Pollution) Act, 1974, having perpetual succession and a common seal with power, subject to the provisions of this act, to acquire hold and dispose of property and to contract, and may, by the said name, sue or be sued.

2. That pursuant to enactment of Water (Prevention and Control of Pollution) Act, 1974, the Bihar State Pollution Control Board was constituted vide Notification no. 4796, dated 07.11.1974.

A copy of the notification dated 07.11.1974 is annexed and marked as Annexure-I.

3. That the State Government has in exercise of its power under Section 19 of the Air (Prevention and Control of Pollution) Act, 1981, declared the whole State of Bihar as 'Air-Pollution-Control-Area'.

4. That as per the Section 21 of the Air Act, 1981, no person shall without the previous consent of the State Board, establish or operate any industrial plant in air pollution control area. Further any violation of the said provision is made punishable under Section 37 of the Act.

5. That as per Section 25/26 of the Water Act, 1974, no person shall without previous consent of the State Board, establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage); or bring into use any new or altered outlet for the discharge of sewage; or begin to make any new

discharge of sewage. Further any violation of the said provision is made punishable under Section 44 of the Act.

6. That from the aforementioned provisions, it can be said that no person shall without previous consent of the State Board shall take steps to establish or operate any industry, operation or process.

7. That the Central Pollution Control Board has categorized industries into four (4) categories, i.e. Red, Orange, Green & White, for the purpose of Consent. Out of the four (4) categories, industries belonging Red Orange & Green category are required to obtain consent from the State Board to establish and operate their unit. Food & food processing unit has been categorized as Orange Category, and hence the accused unit was required to obtain CTE & CTO before establishing and operating its unit.

A copy of categorization of industry issued by CPCB is annexed and marked as Annexure-II.

8. That, with the growing pace of industrialization and urbanization and callousness of the people in general towards adherence to the pollution laws and the non-observance of the Pollution Control Laws, as referred above, by the recalcitrant units has been affecting the society adversely and also the environment.

9. That, noodles units are no exception, who, for their personal gain, do not hesitate in violating the provisions of different environment related laws.

10. That, the State Board in discharge of its function and duties grants 'Consent-to-Establish' (CTE) & 'Consent-to-Operate' (CTO) to industrial units/plants/process under the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981. Further it is mandatory for industrial units/plants/process to obtain CTE and CTO from the State Board before commencing their industrial units/plants/process.

11. That, the accused unit applied for obtaining CTE from the State Board and finding the application complete the State Board granted a conditional CTE to the accused unit vide Memo No. 200, dated 07.02.2019. That in light of CTE granted the accused unit was permitted to establish the unit.

A copy of CTE dated 07.02.2019 is annexed and marked as Annexure-III.

12. That, as per the condition of CTE the accused unit was required to obtain CTO under the Water Act and Air Act after establishing the unit in order to start operation of the unit.

13. That the accused unit made application for obtaining CTO vides application no. 2142363, dated 24.08.2019, which finally got rejected on 07.04.2020, as the accused unit failed to submit ground water extraction certificate issued from Central Ground Water Authority, which was sought by the State Board at the time of considering the CTO application.

A copy of the note-sheet related to CTO application of the unit is annexed and marked as Annexure-IV.

14. That the State Board on 07.04.2020 vide its letter no. 2107, addressed to the accused unit, informed that the CTO application is rejected and also directed to not commence operation of the unit until CTO is obtained from the State Board.

A copy of the letter dated 07.04.2020 is annexed and marked as Annexure-V.

15. That, on 26.12.2021 an accident occurred in the accused unit where the boiler exploded/blasted which led to loss of human lives and damage to property.

16. That the State Board inspected the unit on 27.12.2021 and found that the accused unit has been operated without obtaining CTO from the State Board.

17. That operating the unit without obtaining CTO from the State Board is violation of Section 25/26 of the Water Act, 1974 and Section 21 of the Air Act, 1981.

It is, therefore, prayed that your Honor may graciously be pleased to take cognizance under section 37 of the Air (Prevention and Control of Pollution) Act, 1981; Section 44 of the Water (Prevention and Control of Pollution) Act, 1974; and section 15 of the Environment (Protection) Act, 1981 against the accused and put him on trial or pass such order as your Honor may deem fit and proper.

And for this, the Complainant shall ever pray.

Sain Kumar

*Regional Officer*
Bihar State Pollution Control Board
Ind. Estate, Bela, Muzaffarpur

# समाहरणालय, मुजफ्फरपुर

ई–मेल–dism.muz@gmail.com, deoc.muz@gmail.com दूरभाष/फैक्स–0621–2212007

पत्रांक– (जिला आपात्कालीन संचालन केन्द्र) दिनांक–

प्रेषक,

अपर समाहर्त्ता, आपदा प्रबंधन,
–सह–
मुख्य कार्यपालक पदाधिकारी,
जिला आपदा प्रबंधन प्राधिकारण
मुजफ्फरपुर।

सेवा में ,

कार्यकारी निदेशक,
बिहार राज्य प्रदुषण नियंत्रण बोर्ड,
बिहार, पटना।

विषय :– **दिनांक–25.02.2022 को हुए विडियो कॉनफेंसिंग में माँगी गयी मुजफ्फरपुर जिले के बेला औद्योगिक क्षेत्र के अंशुल स्नैक्स एवं विवरेज प्रा0लि0 में दिनांक–26.12.2021 को बॉयलर विस्फोट में गंभीर रूप/मामूली तौर पर घायलों से संबंधित प्रतिवेदन भेजने के संबंध में।**

प्रसंग :– **अधीक्षक, श्री कृष्ण चिकित्सा महाविद्यालय, अस्तपाल, मुजफ्फरपुर के पत्रांक–745, दिनांक–26.02.2022 एवं उपाधीक्षक, सस्दर अस्पताल, मुजफ्फरपुर के पत्रांक–146, दिनांक–28.02.2022।**

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि अधीक्षक, श्री कृष्ण चिकित्सा महाविद्यालय, अस्तपाल, मुजफ्फरपुर के पत्रांक–745, दिनांक–26.02.2022 एवं उपाधीक्षक, सदर अस्पताल, मुजफ्फरपुर के पत्रांक–146, दिनांक–28.02.2022 द्वारा प्राप्त प्रतिवेदन में मुजफ्फरपुर जिले में बेला औद्योगिक क्षेत्र के अंशुल स्नैक्स एवं विवरेज प्रा0 लि0 में दिनांक–26.12.2021 को बॉयलर विस्फोट की घटना में गंभीर / मामूली तौर पर घायल होने वाले व्यक्तियों की पूर्ण विवरणी इस पत्र के साथ संलग्न कर अग्रेतर कार्रवाई हेतु भेजी जा रही है।

अनुलग्नक–यथोक्त

विश्वासभाजन

28/2/22

अपर समाहर्त्ता, आपदा प्रबंधन,
मुजफ्फरपुर।

ज्ञापांक :–165/डी0ई0ओ0सी0/आ0प्र0, दिनांक–28/02/2022

प्रतिलिपि :– जिलाधिकारी, मुजफ्फरपुर की सेवा में सादर सूचनार्थ प्रेषित।

28/2/22

अपर समाहर्त्ता, आपदा प्रबंधन,
मुजफ्फरपुर।

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पत्रांक 745 /

प्रेषकः— अधीक्षक,
श्री कृष्ण चिकित्सा महाविद्यालय अस्पताल,
मुजफ्फरपुर।

सेवा में,

अपर समाहर्त्ता, आपदा प्रबंधन,
मुजफ्फरपुर।

मुजफ्फरपुर, दिनांक 26/02/2022

विषयः— मुजफ्फरपुर जिले के बेला औद्योगिक क्षेत्र के अंशुल स्नैक्स एवं विवरेज प्रा0लि0 में दिनांक–26.12.2021 को बॉयलर विस्फोट में गंभीर रूप/मामूली तौर पर घायलों के संबंध में प्रतिवेदन उपलब्ध कराने के संबंध में।

महाशय,

उपरोक्त विषय आपके पत्रांक–155 दिनांक–25.02.2022 के द्वारा दिनांक–26.12.2021 को बॉयलर विस्फोट में गंभीर रूप/मामूली तौर पर घायल व्यक्तियों की पूर्ण विवरणी माँगी गई थी। जो निम्न है:–

| क्र0 सं0 | नाम एवं पता | रजिस्ट्रेशन नं0/तिथि | कब से कब तक |
|---|---|---|---|
| 01 | विशाल कुमार, पिता– हरेराम राय, ग्राम–नरकटियागंज, थाना–टाउन, जिला–नरकटियागंज। | 36799, 26.12.2021 | 26.12.2021 से 27.12.2021 |
| 02 | महादेव कुमार सदा, पिता–ध्यानी सदा, ग्राम–बलुआहा, थाना–हरलखि, जिला–मधुबनी | 36801, 26.12.2021 | 26.12.2021 से 28.12.2021 |
| 03 | संजीव कुमार, पिता–विजय शफी, ग्राम–नवटोल, थाना–बासोपट्टी, जिला–मधुबनी | 36800, 26.12.2021 | 26.12.2021 से 28.12.2021 |
| 04 | कुन्दन कुमार, पिता– शुभम पासवान, ग्राम+थाना–मुशहरी, जिला–मुजफ्फरपुर | 36788, 26.12.2021 | 26.12.2021 से 08.01.2022 |
| 05 | सत्यम कुमार, पिता–सुरेश सिंह, ग्राम–शिवहर, थाना–टाउन, जिला–शिवहर | 36787, 26.12.2021 | 26.12.2021 से 08.01.2022 |
| 06 | विवेक कुमार सदा, पिता–सुरेश सदा, ग्राम–बलुआहा, थाना–हरलखि, जिला–मधुबनी | 36796, 26.12.2021 | 26.12.2021 से 08.01.2022 |
| 07 | दिपेश कुमार, पिता–शिवजी भगत, ग्राम–खादी भंडार, थाना–मिठनपुरा, जिला–मुजफ्फरपुर | 36822, 26.12.2021 | 26.12.2021 से 08.01.2022 |

अतः सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

विश्वासभाजन

26/2/22

अधीक्षक
श्री कृष्ण चिकित्सा महाविद्यालय अस्पताल,
मुजफ्फरपुर।

26/02/22

Page 1746 E:\Suman Sar\Letter.docx

बिहार सरकार

# कार्यालयः उपाधीक्षक, सदर अस्पताल, मुजफ्फरपुर।

पत्रांक 146 मुज0 दिनांक 28.2.22

प्रेषक :

उपाधीक्षक
सदर अस्पताल, मुजफ्फरपुर।

सेवा में,

वरीय उप समाहर्ता
जिला आपदा प्रबंधन, मुजफ्फरपुर।

विषय : बेला बॉवायलर फटने से जख्मी मरीज के संबंध में।

महाशय,

उपरोक्त विषयक संबंध में सूचित करना है कि दिनांक 26.12.2021 को बेला बॉवायलर फटने से घाय रोगी की सूचि :-

(1) नाम- विवेक कुमार, पिता सुरेश साह, उम्र-20 साल, घर- बालूआटोला, थाना-हरलाठी, जिला-मुधुब इमरजेंसी क्र0 सं0-23393 दिनांक 26.12.2021। (2) नाम- प्रकाश राय, उम्र-30, पिता-पारस र घर-नरकटीयागंज, थाना-नरकटीयागंज, जिला-बेतिया, इमरजेंसी क्र0सं0-23394। (3) नाम-दिपेश कुमार, पित शिवजी भगत, उम्र-18, घर- खादी भण्डार मिठनपुरा, मुजफ्फरपुर इमरजेंसी क्र0सं0- 23396। (4) नाम- सत कुमार, उम्र-22, पिता- किशोर सिंह, घर- खैरवा, थाना- शिवहर, जिला-शिवहर इमरजेंसी क्र0सं0-23397। नाम-कुन्दन कुमार, पिता- शंभु पासवान, घर-मुशहरी, जिला-मुजफ्फरपुर, इमरजेंसी क्र0सं0-23398। इस मरीज विशेष इलाज हेतु SKMCH रेफर किया गया।

(1) नाम-पंकज कुमार, उम्र-22 वर्ष, पिता- रामचन्द्र ठाकुर, घर- मथुरापुर, सकरा, जिला-मुजफ्फ इमरजेंसी क्र0सं0-23395। (2) नाम- ज्योति कुमारी, उम्र-35 वर्ष, पति-राजु महतो, घर- मानिकपुर विसन मुशहरी, जिला-मुजफ्फरपुर, इमरजेंसी क्र0सं0-23399। (3) नाम- सविता देवी, उम्र-40 वर्ष, पति-संतोष द घर-तरैरा, थाना-मुशहरी, जिला-मुजफ्फरपुर, इमरजेंसी क्र0सं0-23400। इस मरीज का इलाज करके घर भेजा ग

उक्त मरीजों का समान्य इलाज कर दवा के साथ घर भेज दी गई इन्हें कोई गंभीर या जख्म नही थ

विश्वासभाजन

उपाधीक्षक
सदर अस्पताल, मुजफ्फरपुर

ज्ञापांक ..... मुज0 दिनांक .....

प्रतिलिपि : असैनिक शल्य चिकित्सक-सह-मुख्य चिकित्सा पदाधिकारी, मुजफ्फरपुर को सूचनार्थ प्रेषित।

उपाधीक्षक
सदर अस्पताल, मुजफ्फरपुर।

THE TIMES OF INDIA, PATNA
SATURDAY, FEBRUARY 26, 2022

## आवश्यक–सूचना

श्री विकाश मोदी, प्रोपराईटर/स्वामी, सर्वश्री अंशुल स्नैक्स एण्ड विभरेजेज प्रा0 लि0, प्लॉट नं0–NS/06, फेज–II, औद्योगिक क्षेत्र बेला, मुजफ्फरपुर को एतद् द्वारा सूचित किया जाता है कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21(4) के अंतर्गत बिहार राज्य प्रदूषण नियंत्रण पर्षद् से संचालनार्थ सहमति प्राप्त किये बिना इकाई का अवैध रूप से संचालन करने के विरूद्ध राज्य पर्षद् के पत्रांक–41, दिनांक 07.01.2022 द्वारा इकाई को बंद करने के प्रस्ताव से संबंधित निदेश (Proposed Direction for Closure) निर्गत करते हुए रू0 39,25,000/–(उनचालिस लाख पच्चीस हजार रूपये) मात्र की पर्यावरणीय क्षतिपूर्ति राशि के भुगतान करने का निदेश देते हुए अपना पक्ष पर्षद् के समक्ष प्रस्तुत करने का अवसर दिया गया। इस संबंध में डाक द्वारा पत्र भी प्रेषित किया गया था, परन्तु उक्त पत्र मुख्य दरवाजा बंद रहने के कारण डाक विभाग द्वारा पत्र को वापस कर दिया गया है।

अतः इस समाचार पत्र के माध्यम से आपको अंतिम अवसर प्रदान किया जाता है। आप चाहें तो उक्त निदेश के विरूद्ध पत्र/जवाब इस सूचना के प्रकाशन से 15 दिनों के अंदर लिखित/स्वयं उपस्थित होकर अथवा अपने प्राधिकृत प्रतिनिधि के माध्यम से अपना पक्ष रख सकते हैं। अन्यथा एक पक्षीय निर्णय लेते हुए आपके विरूद्ध इस Proposed Direction for Closure को संपुष्ट (Confirm) कर दिया जायेगा, जिसके लिए आप स्वयं जिम्मेवार होंगे।

सदस्य-सचिव

BIHAR

**बिहार राज्य प्रदूषण नियंत्रण पर्षद्**

परिवेश भवन, पाटलिपुत्र औद्योगिक क्षेत्र, पटना–800 010

दूरभाष नं०-0612-2261250/2262265, फैक्स-0612-2261050

ई-मेल-msbspcb-bih@gov.in, वेबसाईट-http://bspcb.bihar.gov.in

पटना, 26 फरवरी, 2022 दैनिक जागरण 15

## आवश्यक–सूचना

श्री विकाश मोदी, प्रोपराईटर/स्वामी, सर्वश्री अंशुल स्नैक्स एण्ड विभरेजेज प्रा0 लि0, प्लॉट नं0–NS/06, फेज–II, औद्योगिक क्षेत्र बेला, मुजफ्फरपुर को एतद् द्वारा सूचित किया जाता है कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21(4) के अंतर्गत बिहार राज्य प्रदूषण नियंत्रण पर्षद् से संचालनार्थ सहमति प्राप्त किये बिना इकाई का अवैध रूप से संचालन करने के विरूद्ध राज्य पर्षद् के पत्रांक–41, दिनांक 07.01.2022 द्वारा इकाई को बंद करने के प्रस्ताव से संबंधित निदेश (Proposed Direction for Closure) निर्गत करते हुए रू0 39,25,000/–(उनचालिस लाख पच्चीस हजार रूपये) मात्र की पर्यावरणीय क्षतिपूर्ति राशि के भुगतान करने का निदेश देते हुए अपना पक्ष पर्षद् के समक्ष प्रस्तुत करने का अवसर दिया गया। इस संबंध में डाक द्वारा पत्र भी प्रेषित किया गया था, परन्तु उक्त पत्र मुख्य दरवाजा बंद रहने के कारण डाक विभाग द्वारा पत्र को वापस कर दिया गया है। अतः इस समाचार पत्र के माध्यम से आपको अंतिम अवसर प्रदान किया जाता है। आप चाहें तो उक्त निदेश के विरूद्ध पत्र/जवाब इस सूचना के प्रकाशन से 15 दिनों के अंदर लिखित/स्वयं उपस्थित होकर अथवा अपने प्राधिकृत प्रतिनिधि के माध्यम से अपना पक्ष रख सकते हैं। अन्यथा एक पक्षीय निर्णय लेते हुए आपके विरूद्ध इस Proposed Direction for Closure को संपुष्ट (Confirm) कर दिया जायेगा, जिसके लिए आप स्वयं जिम्मेवार होंगे।

सदस्य–सचिव

BIHAR

**बिहार राज्य प्रदूषण नियंत्रण पर्षद्**

परिवेश भवन, पाटलिपुत्र औद्योगिक क्षेत्र, पटना- 800010

दूरभाष नं.- 0612-2261250/2262265, फैक्स- 0612-2261050

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**Annexure-16**

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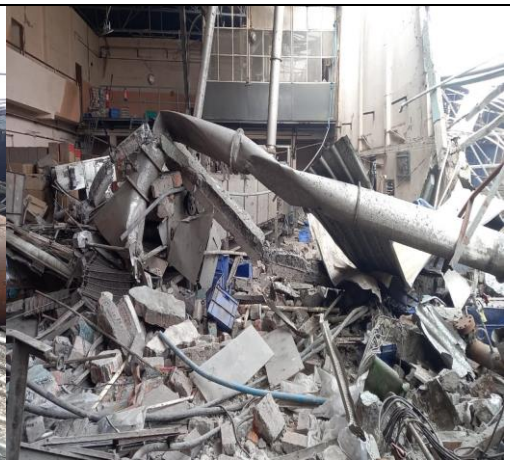
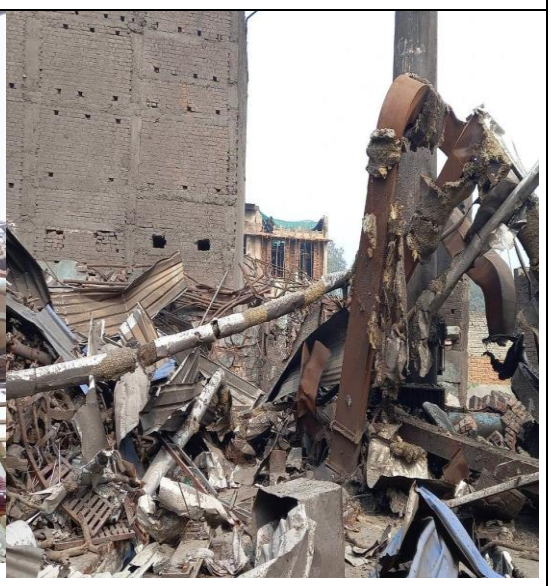
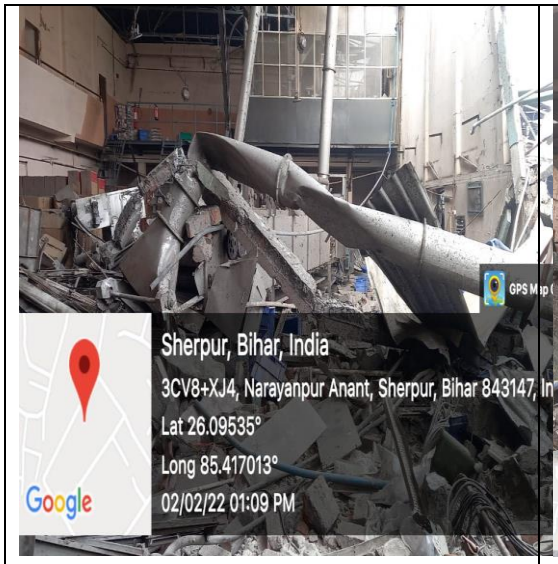
Bihar



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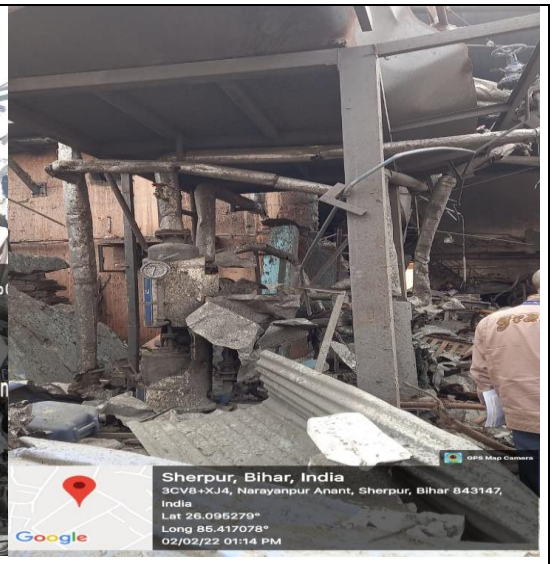
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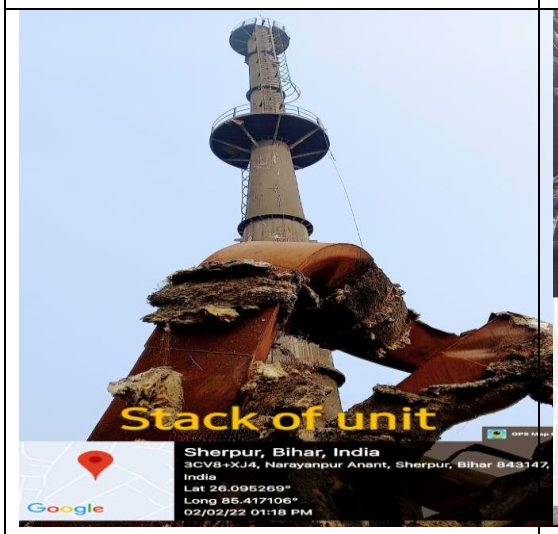
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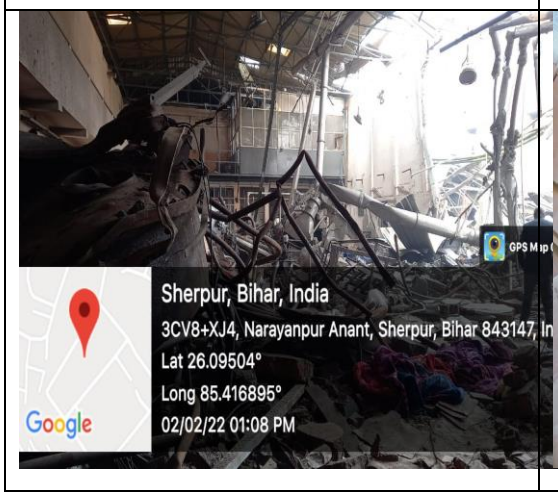
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